

**LOK SABHA**

BULLETIN—PART I  
(Brief Record of Proceedings)

Monday, November, 19, 2001/ Kartika 28, 1922 (Saka)

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**No.173**

*11.00 A.M.*

**1. National Anthem**

The National Anthem was played.

*11.01 A.M.*

**2. Oath**

The following members took Oath, signed the Roll of Members and took their seats in the House:-

- (1) Shri Madhusudan Devram Mistry (in English)
- (2) Shri Kailash Meghwal (in Hindi)

*11.03 A.M.*

**3. Introduction of Minister**

The Prime Minister introduced Shri George Fernandes, Minister of Defence.

**4. Obituary References**

The Speaker made references to the passing away of Sarvashri Samar Choudhury and Madhavrao Scindia, sitting members, Shri Y.S. Mahajan, a member of Fourth, Fifth and Seventh to Ninth Lok Sabha, Shri Pundlikrao Ramji Gawali, a member of Eleventh Lok Sabha, Shri K. Vijayabhaskara Reddy, a member of Sixth, Seventh and Ninth to Twelfth Lok Sabha, Shri Surendranath Dwivedi, a member of Second to Fourth Lok Sabha, Shri P.K. Deo, a member of Second to Sixth Lok Sabha, Shri B. Devarajan, a member of Sixth to Tenth Lok Sabha, Shrimati Margatham Chandrasekhar, a member of First, Third and Eighth to Tenth Lok Sabha, Shri P.K. Kodyan, a member of Second, Sixth and Seventh Lok Sabha, Shri Shyam Dhar Misra, a member of Third Lok Sabha and Shrimati Kamala Bahuguna, a member of Sixth Lok Sabha.

He also made reference to the terrorist attacks in New York and Washington on September 11, 2001 and on the Jammu and Kashmir Legislative Building

in Srinagar on October 1, 2001 which took several lives.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

## **5. Questions**

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 1-230 would be printed in the Official Report for the day.

*11.32 A.M.*

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th November, 2001)*

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**G.C. MALHOTRA,**  
*Secretary-General*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, November 20, 2001/ Kartika 29, 1922 (Saka)

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**No.174**

*11 A.M.*

### **1. Starred Questions**

Starred Question Nos. 21 and 24- 27 were orally answered. Replies to Starred Question Nos. 22, 23 and 28 – 40 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

*12.03 P.M.*

### **3. Introduction of Ministers**

The Prime Minister introduced the Cabinet Minister and Ministers of State of the Union Council of Ministers.

*12.05 P.M.*

### **4. Papers Laid on the Table**

### **5. Assent to Bills**

(i) Secretary-General laid on the Table the following eighteen Bills passed by the Houses of Parliament during the Seventh Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 10th August, 2001 :-

- (1) The Warehousing Corporations (Amendment) Bill, 2001
- (2) The Indian Railway Companies (Repeal) Bill, 2001
- (3) The Railway Companies (Substitution of Parties in Civil Proceedings) Repeal Bill, 2001
- (4) The Indian Council of World Affairs Bill, 2001
- (5) The Repealing and Amending Bill, 2001
- (6) The Trade Unions (Amendment) Bill, 2001
- (7) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2001
- (8) The Influx from Pakistan (Control) Repealing (Repeal) Bill, 2001

- (9) The Indian Medical Council (Amendment) Bill, 2001
- (10) The Sugarcane Cess Validation) Repeal Bill, 2001
- (11) The Motor Vehicles (Amendment) Bill, 2001
- (12) The Inland Waterways Authority of India (Amendment) Bill, 2001
- (13) The Central Sales Tax (Amendment) Bill, 2001
- (14) The Appropriation (No. 3) Bill, 2001
- (15) The Manipur Appropriation (Vote on Account) Bill, 2001
- (16) The Marriage Laws (Amendment) Bill, 2001
- (17) The Code of Criminal Procedure (Amendment) Bill, 2001
- (18) The Indian Divorce (Amendment) Bill, 2001

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following sixteen Bills passed by the Houses of Parliament and assented to by the President :-

- (1) The Banking Companies (Legal Practitioners' Clients' Accounts) Repeal Bill, 2001.
- (2) The Electricity Regulatory Commissions (Amendment) Bill, 2001
- (3) The Judicial Administration Laws (Repeal) Bill, 2001
- (4) The Hyderabad Export Duties (Validation) Repeal Bill, 2001
- (5) The Food Corporations (Amendment) Bill, 2001
- (6) The Live-Stock Importation (Amendment) Bill, 2001
- (7) The Indian Universities (Repeal) Bill, 2001
- (8) The Auroville (Emergency Provisions) Repeal Bill, 2001
- (9) The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2001
- (10) The Salaries and Allowances of Ministers (Amendment) Bill, 2001
- (11) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2001
- (12) The Two-Member Constituencies (Abolition) and other Laws Repeal Bill, 2001
- (13) The Registration and Other Related Laws (Amendment) Bill, 2001
- (14) The Advocates' Welfare Fund Bill, 2001
- (15) The Energy Conservation Bill, 2001
- (16) The Protection of Plant Varieties and Farmers' Rights Bill, 2001.

## **6. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he had received a letter dated 24 September, 2001 from Shri Tarun Gogoi, an elected member from Kaliabor

Parliamentary Constituency of Assam, resigning from the membership of Lok Sabha and that his resignation has been accepted by him with effect from 25 September, 2001.

### **7. Study Tour Report of Committee on Public Undertakings**

PROF. VIJAY KUMAR MALHOTRA laid on the Table the Study Tour Report (Hindi and English versions) of the Committee on Public Undertakings relating to Rashtriya Chemicals and Fertilizers Limited.

### **8. Reports of the Committee on Subordinate Legislation**

SHRI P.H. PANDIAN presented the Third and Fourth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

### **9. Reports of the Standing Committee on Home Affairs**

SHRI ANADI SAHU laid on the Table a copy of the Eightieth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Code of Civil Procedure (Amendment) Bill, 2000.

### **10. Evidence tendered before the Standing Committee on Home Affairs**

SHRI ANADI SAHU laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Code of Civil Procedure (Amendment) Bill, 2000.

*12.10 P.M.*

### **11. Statement by Prime Minister**

The Prime Minister made a statement regarding his recent visit to Russia, US, UN and UK.

*12.33 P.M.*

### **12. Submissions by Members regarding re-induction of Shri George Fernandes in the Union Cabinet**

The following members made submissions regarding re-induction of Shri George Fernandes in the Union Cabinet.

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Chandrashekhar
- (3) Shri Somnath Chatterjee
- (4) Shri Mulayam Singh Yadav

- (5) Shri Prabhunath Singh
- (6) Shri Pramod Mahajan

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.04 P.M.)*

### **13. Government Bill – Introduced**

*The National Commission for Safai Karamcharis (Amendment) Bill, 2001*

The motion for leave to introduce the Bill moved by Dr. Satyanarayan Jatiya was opposed. The motion was adopted and the Bill was introduced

2.12 P.M.

### **14. Matters Under Rule 377**

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to set up an airport at Ajmer in Rajasthan.
- (2) Shri Mansukhbhai Vasava raised a matter regarding need to ensure clear view of Doordarshan programmes in Sagwara tehsil in Bharuch Parliamentary Constituency, Gujarat.
- (3) Dr. Lakshminarayan Pandeya raised a matter regarding need to review the decision to provide identity cards to the opium growers particularly in Madhya Pradesh.
- (4) Shri K. Asungba Sangatam raised a matter regarding need to declare Naginimora – Kohima road as a National Highway.
- (5) Shri Subodh Roy raised a matter regarding need for proper maintenance of National Highway No. 80 in Bihar.
- (6) Dr. D.V.G. Shankar Rao raised a matter regarding need for construction of a by-pass at Salur town in Vizianagaram district of Andhra Pradesh.
- (7) Shri Bhal Chandra Yadav raised a matter regarding need to take steps for reopening of Khalilabad Sugar Mill in U.P. to safeguard the interests of sugarcane growers and their employees.
- (8) Shri Chandrakant Khaire raised a matter regarding need for a stringent law to ensure complete ban on cow slaughter in the country.
- (9) Shri Bal Krishna Chauhan raised a matter regarding need to set up photography units in all the districts of the country to enable the voters to get

their photo identity cards made as per their convenience.

(10) Dr. S. Jagathrakshakan raised a matter regarding need to provide stoppage of Brindavan, Trivandrum and Dadar Express trains at Arakkonam railway junction in Vellore district of Tamil Nadu.

(11) Shri Arun Kumar raised a matter regarding need to check the terrorists activities in South Bihar.

(12) Shri Anant Nayak raised a matter regarding need to set up an elephant sanctuary in Keonjhar district of Orissa to check menace of elephants.

2.25 P.M.

### **15. Statutory Resolution – Adopted**

Time taken : 2 hrs. 46 mts.

Shri L.K. Advani moved the following resolution :-

“That this House approves the continuance in force of the proclamation, dated the 2nd June, 2001 in respect of Manipur, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 2nd December, 2001”.

The following members took part in the debate :-

- (1) Shri Mani Shankar Aiyar
- (2) Prof. Rasa Singh Rawat
- (3) Shri Baju Ban Riyan
- (4) Shri Th. Chaoba Singh
- (5) Shri Prabodh Panda
- (6) Shri Ramjiwan Singh
- (7) Shri Sontosh Mohan Dev
- (8) Shri Ramanand Singh
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Haokip Holkhomang
- (11) Shri Arun Showrie
- (12) Shri Raashid Alvi
- (13) Shri Ramji Lal Suman
- (14) Shri Haribhau Shankar Mahale
- (15) Shri Ramdas Athawale

Shri L.K. Advani replied the debate.

The Resolution was adopted.

5.11 P.M.

### **16. Government Bill – Passed**

Time taken : 45 mts.

***The Cine-Workers Welfare Fund (Amendment)  
Bill, 2000.***

The motion for consideration of the Bill was moved by Shri Muni Lal on behalf of Shri Sharad Yadav.

The following members took part in the debate :-

- (1) Shri E.M. Sudarsana Natchiappan
- (2) Shri Sunil Khan
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri Vijayendra Pal Sing Badnore

Shri Muni Lal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1 was adopted, as amended

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed by Shri Muni Lal.

The motion was adopted and the Bill, as amended, was passed.

5.56 P.M.

***(Lok Sabha adjourned till 11 A.M. on Wednesday,  
the 21st November, 2001)***

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**G.C. MALHOTRA,  
Secretary-General**

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, November 21, 2001/ Kartika 30, 1922 (Saka)

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**No.175**

*11 A.M.*

### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri M.V. Chandrashekhara Murthy, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

### **2. Questions**

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 41 – 60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 461 – 690 would be printed in the Official Report for the day.

*11.03 A.M.*

**(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd November, 2001).**

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**G.C. MALHOTRA,**  
*Secretary-General*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, November 22, 2001/ Agrahayana 1, 1923 (Saka)

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**No.176**

*11 A.M.*

### **1. Introduction of Minister**

The Minister of Parliamentary Affairs introduced Shri Annasaheb M.K. Patil, Minister of State in the Ministry of Rural Development.

### **2. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61 – 80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 691-920 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 2.P.M.)*

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

1 A copy of the Drugs and Cosmetics (Seventh Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 700 (E) in Gazette of India dated the 28th September, 2001 under section 38 of the Drugs and Cosmetics Act, 1940.

2 A copy of the Notification No. S.O. 870 (E) (Hindi and English versions) published in Gazette of India dated the 11th September, 2001 notifying the levy of Toll collection on Reengus Bypass on National Highway No.11 in Agra –Bikaner Section, under section 10 of the National Highway Act, 1956.

3. A copy of the Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 678(E) in Gazette of India dated the 19th September,

2001, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year, 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar for the year 2001-2001.

5. A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various session of Eighth, Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

#### **EIGHTH LOK SABHA**

(i) Statement No. XXIX Fourteenth Session, 1989.

#### **TENTH LOK SABHA**

- (ii) Statement No. XLVIII First Session, 1991.
- (iii) Statement No. XLII Third Session, 1992.
- (iv) Statement No. XLI Fourth Session, 1992.
- (v) Statement No. XXXIV Seventh Session, 1993.
- (vi) Statement No. XXVII Eighth Session, 1993.
- (vii) Statement No. XXXII Ninth Session, 1994.
- (viii) Statement No. XXXI Eleventh Session, 1994.
- (ix) Statement No. XXVIII Twelfth Session, 1994.
- (x) Statement No. XXIX Thirteenth Session, 1995.
- (xi) Statement No. XXX Fourteenth Session, 1995.
- (xii) Statement No. XXII Fifteenth Session, 1995.
- (xiii) Statement No. XIX Sixteenth Session, 1996.

#### **ELEVENTH LOK SABHA**

- (xiv) Statement No. XXIV Second Session, 1996.
- (xv) Statement No. XIII Fourth Session, 1997.

- (xvi) Statement No. XX Fifth Session,  
1997.
- (xvii) Statement No. XVI Sixth Session,  
1997

#### **TWELFTH LOK SABHA.**

- (xviii) Statement No. XIX Second Session,  
1998.
- (xix) Statement No. XVI Third Session,  
1998.
- (xx) Statement No. XIV Fourth Session,  
1999.

#### **THIRTEENTH LOK SABHA**

- (xxi) Statement No. XII Second Session,  
1999.
- (xxii) Statement No. XI Third Session,  
2000.
- (xxiii) Statement No. VII Fourth Session,  
2000.
- (xxiv) Statement No. V Fifth Session,  
2000.
- (xxv) Statement No. IV Sixth Session,  
2001.
- (xxvi) Statement No. I Seventh Session,  
2001.

(6) A copy of the Motor Sprit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Amendment Order, 2001 (Hindi and English versions) published in Notification No. G.S.R.814 (E) in Gazette of India dated the 1st November, 2001, under sub-section (6) of section 3 of the Essential Commodities Act, 1955..

(7) A copy of the Prevention of Food Adulteration (Seventh Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated the 17th September, 2001, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(8) A copy of the Notification No. G.S.R.603 (E) (Hindi and English versions) published in Gazette of India dated the 24th August, 2001 making certain amendments in the Notification No. G.S.R. 578(E) dated the 23rd July, 1983, issued under section 26A of the Drugs and Cosmetics Act, 1940.

(9) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (Sixth Amendment) Rules, 2001, published in Notification No. G.S.R.

601 (E) in Gazette of India dated the 24th August, 2001.

(ii) The Drugs and Cosmetics (Fifth Amendment) Rules, 2001, published in Notification No. G.S.R. 604 (E) in Gazette of India dated the 24th August, 2001.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year, 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year, 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 20th November, 2001 passed the Explosive Substances (Amendment) Bill, 2001.

#### **5. Bill as passed by Rajya Sabbha - Laid on the Table**

The Explosive Substances (Amendment) Bill, 2001

#### **6. Parliamentary Committees - Summary of Work**

SECRETARY-GENERAL laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees) – Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 2000 to 31 May, 2001.

#### **7. Report of the Committee on Private Members' Bills and Resolutions**

SHRI PRAHLAD SINGH PATEL presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **8. Report of the Committee on Ethics**

SHRI SOMNATH CHATTERJEE laid on the Table the First Report (Hindi and English versions) of the Committee on "Ethics Related matters".

#### **9. Report of the Business Advisory Committee**

Shri Pramod Mahajan presented the Twenty Seventh Report of the Business Advisory Committee.

## **10. Report of the Standing Committee on Industry**

SHRI ANANT NAYAK laid on the table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry:—

(1) 54th Report on the Action Taken Note of Ministry of Small Scale Industries on the 43rd Report on Credit Flow to SSIs.

(2) 55th Report on the Action Taken by the Government on Recommendations contained in its 50th Report on Demands for Grants (2001-2002), Ministry of Mines.

(3) 56th Report on the Action Taken by the Government on Recommendations contained in its 34th Report on problems being faced by Steel Industry (both in public and private sectors), Ministry of Steel.

(4) 57th Report on the Action Taken by the Government on Recommendations contained in its 51st Report on Demands for Grants (2001-2002), Ministry of Steel.

## **11. Statements by Ministers**

(i) The Minister of Health & Family Welfare made a statement regarding reported deaths of children in Assam after administration of Vitamin 'A'.

*2.31 P.M.*

(ii) Minister of Railways made a statement regarding 'collision of 214 Dn Mokama-Howrah Passenger Train with Relief Light Engine on Mokama-Kiul section of Eastern Railway's Danapur Division on 20.11.2001.

*5.02 P.M.*

(iii) The Minister of Commerce and Industry made a statement regarding 'deliberations and developments that took place in the 4th WTO Ministerial Conference held in Doha from 9-14 November, 2001'.

He also laid on the Table a copy of (English version) Ministerial Declaration made after the WTO Ministerial Conference.

## **12. Motions for Elections to Committees**

(i) SHRI VIJAY KUMAR MALHOTRA moved the following:-

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee vice Shri Rajiv Pratap Rudy ceased to be a member of the Committee on his appointment as Minister.”

(ii) SHRI NARAYAN DATT TIWARI moved the following:-

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice S/Shri Vijay Goel and Annasaheb M.K. Patil ceased to be members of the Committee on their appointment as Ministers.”

(iii) SHRI RATILAL KALIDAS VARMA moved the following:-

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice S/Shri Kariya Munda and Ashok Pradhan ceased to be members of the Committee on their appointment as Ministers.”

### **13. Government Bill – Introduced**

*The Companies (Third Amendment) Bill, 2001.*

The motion for leave to introduce the Bill moved by Shri Arun Jaitley was opposed. The motion was adopted and the Bill was introduced.

*6.06 P.M.*

### **14. Statement regarding Ordinance – Laid on the Table**

*An explanatory statement (Hindi and English versions) showing reasons for immediate legislation*

*by the Companies (Amendment) Ordinance, 2001, was laid on the Table.*

### **15. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Rattan Lal Kataria regarding need to safeguard the interests of cotton growers in the country particularly in Haryana.
- (2) Prof. Dukha Bhagat regarding need to check the terrorists and naxalites activities in Jharkhand State.
- (3) Dr. Ramkrishna Kusmaria regarding need to start gauge conversion work between Jabalpur and Panna via Damoh in Madhya Pradesh.
- (4) Shri Haribhai Chaudhary regarding need to increase custom duty on Soyabean and Palm oil.
- (5) Shri Y.G. Mahajan regarding need to review the decision to ban use of Charitable funds by Urban Cooperative Banks in the country.
- (6) Shri Jagmeet Singh Brar regarding need to safeguard the interests of cotton growers in the country particularly in Punjab.
- (7) Shri G. Putta Swamy Gowda regarding need to provide central assistance to the Government of Karnataka to save coconut crops from Eriophyid mite.
- (8) Shri Vinay Kumar Sorake regarding need to tackle the problem of coastal erosion along the Dakshin Kannada coast with the help of Government of Netherlands.
- (9) Prof. (Smt.) A.K. Premajam regarding need to provide adequate telecommunications staff at Malappuram Secondary Switching Area, Kerala.
- (10) Prof. Ummareddy Venkateswarlu regarding need to extend National Highway-214 from Pamaruru to Ongole in Andhra Pradesh.
- (11) Shri Ramji Lal Suman regarding need to encourage small and cottage industries to solve the unemployment problem in the country.
- (12) Shri K.K. Kaliappan regarding need to expedite setting up of a National Institute of Siddha at Chennai, Tamil Nadu.

(13) Shri Trilochan Kanungo regarding need to declare the road from Fulnakhara at National Highway No. 5 -Niali-Madhab-Charichhak-Gop-Konark and Puri at National Highway No. 203 as a National Highway .

(14) Dr. Nitish Sengupta regarding need to review the system of allotment of residential accommodation to Union Territory Cadre Officers posted outside Delhi.

(15) Shri Bhan Singh Bhaura regarding need to review the decision of the Government to notify 1200 metre area adjoining the existing Ammunition Depot at Bhatinda.

**16. Submissions by members regarding reported action by the match referee against some members of the Indian Cricket Team touring South Africa.**

The following members made submissions regarding ban on six Indian cricketers in South Africa by Match Referee for alleged tampering with the ball:-

- (1) Shri Kirti Jha Azad
- (2) Kumari Mamata Banerjee
- (3) Shri Sontosh Mohan Dev
- (4) Shri Somnath Chatterjee
- (5) Shri Priya Ranjan Dasmunsi
- (6) Shri Mohan Rawale
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Arun Jaitley.

2.38 P.M.

**17. Discussion Under Rule 193**

Time available : 4 hrs.

Time taken : 3 hrs. 25 mts.

Balance : 35 mts.

Shri Basudeb Acharia raised a discussion regarding problems being faced by the farmers.

The following members took part in the debate :-

- (1) Dr. Sahib Singh Verma
- (2) Shri Lakshman Singh
- (3) Prof. Ummareddy Venkateswarlu
- (4) Shri N.N. Krishnadas
- (5) Kunwar Akhilesh Singh
- (6) Dr. Jaswant Singh Yadav
- (7) Shri V.M. Sudheeran
- (8) Shri Raghunath Jha
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Prahlad Singh Patel

The discussion was not concluded.

6. 07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the  
23rd November, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

. LOK SABHA

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, November 23, 2001/Agrahayana 2, 1923 (Saka)**

**NO. 177**

11 A.M.

**1. Starred Questions**

Starred Question Nos. 81, 82, 85 and 86 were orally answered. Replies to Starred Question Nos. 83, 84, and 87 – 100 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

12 Noon

**3. Papers Laid on the Table**

**4. Report of the committee on papers laid on the Table**

Shri Prabhat Samantray presented the Eighth Report (Hindi and English versions) on action taken by Government on the recommendations/observations contained in the Third, Fourth & Fifth Reports (Thirteenth Lok Sabha) and minutes relating thereto of the Committee on Papers Laid on the Table.

**5. Reports of the Standing Committee on Finance**

Shri S. Jaipal Reddy presented a copy each of the Eighteenth and Nineteenth Reports (Hindi and English versions) on the Fiscal Responsibility and Budget Management Bill, 2000 and the Negotiable Instruments (amendment) bill, 2001, respectively, of the Standing Committee on Finance.

**6. Evidence given before the Standing Committee on Finance**

Shri S. Jaipal Reddy laid on the Table a copy of the record of evidence given before the Standing Committee on Finance on the Fiscal Responsibility and Budget Management Bill, 2000.

**7. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26th November, 2001.

12.11. P.M.

### **8. Motion regarding Twenty-seventh Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 22nd November, 2001.”

The motion was adopted.

### **9. Submissions by Members**

12.12 P.M.

(i) Reported atrocities on minority Hindus in Bangladesh.

The following members made submissions regarding reported atrocities on minority Hindus in Bangladesh.

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Priya Ranjan Dasmunsi
- (3) Prof. Rasa Singh Rawat
- (4) Shri Somnath Chatterjee
- (5) Dr. Nitish Sengupta
- (6) Shri Anant Gangaram Geete
- (7) Shri Shivraj V. Patil
- (8) Shri Prakash Mani Tripathi
- (9) Smt. Margaret Alva
- (10) Shri Pramod Mahajan

12.54 P.M.

(ii) Ban on fishing in coastal areas of Tamil Nadu.

The following members made submission regarding ban on fishing in coastal areas of Tamil Nadu

- (1) Shri Vaiko
- (2) Shri P. Mohan
- (3) Shri P.H. Pandian
- (4) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.35 P.M. and re- assembled at 2.35 P.M.)

2.36 P.M.

## **10. REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Shri Pramod Mahajan presented the Twenty-eighth Report of the Business Advisory Committee.

## **11. Government Bill – Passed**

Time  
taken :  
53 mts.

The National Commission for Safai Karamcharis (Amendment) Bill, 2001.

The motion for consideration of the Bill was moved by Dr. Satyanarayan Jatiya.

The following members took part in the debate :-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Dr.(Smt.) Anita Arya
- (3) Shri Buta Singh
- (4) Shri Rupchand Murmu
- (5) Shri Ramji Lal Suman

Dr. Satyanarayan Jatiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Satyanarayan Jatiya.

The motion was adopted and the Bill was passed.

3.30 P.M.

## **12. Motion regarding Nineteenth Report of the Committee on Private Members' Bills and Resolutions**

Shri M.O.H. Farook moved the following motion :-

“That this House do agree with the Nineteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 22nd November 2001.”.

The motion was adopted.

### **13. Private Member’s Bills – Introduced**

- (1) The Provision of Communication Facilities in Every Village Bill, 2001 by Shri Ramdas Athawale
- (2) The Slums and Jhuggi-Jhopri Areas (Basic Amenities and Clearance) Bill, 2001. Shri Ramdas Athawale.
- (3) The Uniform Education Bill, 2000 by Shri Y.S. Vivekananda Reddy.
- (4) The Provision of Employment Bill, 2001 by Shri Y.S. Vivekananda Reddy
- (5) The Crop Insurance Bill, 2001 by Shri Y.S. Vivekananda Reddy.
- (6) The Constitution (Amendment) Bill, 2001 (Insertion of new article 21A) by Shri G. S. Basavaraj.
- (7) The Girls (Free and Compulsory Education) Bill, 2001 by Shri G.S. Basavaraj.
- (8) The Voluntary Organisations (Regulation) Bill, 2001 by DR. V. Saroja.
- (9) The Indian Penal Code (Amendment) Bill, 2001 (Amendment of section 375) by Dr. V. Saroja.
- (10) The Cinematograph (Amendment) Bill, 2001 (Amendment of section 5B) by DR. V. Saroja.
- (11) The Constitution (Amendment) Bill, 2001 (Insertion of new articles 22A and 22B) by DR. V. Saroja.
- (12) The Custodial Crimes (Prevention, Protection and Compensation) Bill, 2001 by Shri G.M. Banatwalla.

3.40 P.M.

### **14. Private Member’s Bill – Negatived**

The Scheduled Castes and the Scheduled Tribes (Reservation in Services) Bill, 2000 by Shri Pravin Rashtrapal.

Further discussion on the motion for consideration of the Bill moved by Shri Pravin Rashtrapal on the 27th July, 2001, continued.

The following members took part in the debate :-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Giridhari Lal Bhargava

- (3) Shri Nawal Kishore Roi
- (4) Shri Sheesh Ram Singh Ravi
- (5) Shri Madhusudan Devram Mistry
- (6) Dr. (Smt.) Anita Arya
- (7) Dr. Sanjay Paswan
- (8) Smt. Abha Mahto
- (9) Smt. Vasundhara Raje

Shri Pravin Rashtrapal replied to the debate.

The Bill was negatived.

5.32 P.M.

#### **15. Private Members' Bill – Under Consideration**

The Constitution (Amendment ) Bill, 2000 (Substitution of new schedule for Seventh Schedule) by Shri Vaiko.

The motion for consideration of the Bill was moved by Shri Vaiko.

His speech was not concluded.

The discussion was not concluded.

6. 01 P.M.

(Lok Sabha adjourned till 11 A.M. Monday, the 26th November, 2001).

**G.C. MALHOTRA,**  
*Secretary-General.*

## **LOK SABHA**

### **Bulletin-Part I (Brief Record of Proceedings)**

**Monday, November 26, 2001/Agrahayana 5,  
1923 (Saka)**

*NO. 178*

*11 A.M.*

#### **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri C.T. Dhandapani, who was a member of Fourth, Fifth and Seventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

*11.03 A.M.*

#### **2. Starred Questions**

Starred Question Nos. 101 +IBM- 103 were orally answered. Replies to Starred Question Nos. 104 +IBM- 120 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 1151 +IBM- 1380 were laid on the Table.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table :-

#### **5. Motion regarding Twenty-eighth Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion :-

+IBw-That this House do agree with the Twenty-eighty Report of the Business

Advisory Committee presented to the House on the 23rd November, 2001.+IB0-

The motion was adopted.

#### **6. Government Bills +IBM- Introduced**

(i) The Constitution (Ninety second Amendment) Bill, 2001 (Amendment of article 16).

\*(ii) The Constitution (Ninety-third Amendment) Bill, 2001 (Insertion of new article 21A. Substitution

of new article for article 45 and Amendment of article 51A).

(iii) The Essential Services (Maintenance) Ordinance Repeal Bill, 2001.

## **7. Submissions by Members**

*12.06 P.M.*

(i) Reported decision of NCERT to delete certain portions of the History text-books.

The following members made submissions regarding reported decision of NCERT to delete certain portions of the History text-books :-

- (1) Shri Suresh Kurup
- (2) Dr. Sahib Singh Verma
- (3) Shri Basudeb Acharia
- (4) Shri Mulayam Singh Yadav
- (5) Prof. Vijay Kumar Malhotra
- (6) Shri Shivraj V. Patil
- (7) Shri Somnath Chatterjee
- (8) Shri Chandrashekhar
- (9) Kumari Mamata Banerjee
- (10) Shri Mohan Rawale
- (11) Shri Pramod Mahajan

*1.05 P.M.*

(ii) Reported influx of refugees from Bangladesh.

The following members made submissions reported influx of refugees from Bangladesh :-

- (1) Kumari Mamata Banerjee
- (2) Shri Adhir Ranjan Chowdhury
- (3) Shri Syed Shahnawaz Hussain

*1.08 P.M.*

(iii) Reported caricatures of Prophet Mohammad and Hazrat Abu Bakar Sidiuq appearing in the news paper +IBg-The Hindu+IBk-.

To submission made by Shri Ali Mohd. Naik regarding reported caricatures of Prophet Mohammad and Hazrat Abu Bakar Sidiuq appearing in the news paper +IBg-The Hindu+IBk-, Shri Santosh Gangawar responded.

*1.12 P.M.*

(iv) Strike by workers of National Jute Mills Ltd. and revival of Jute Industry.

The following members made submissions regarding

strike by workers of National Jute Mills Ltd. and revival of Jute Industry :-

- (1) Shri Ajoy Chakraborty
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Prabodh Panda
- (4) Shri Santosh Gangawar

*1.20 P.M.*

(v) Need for setting up a Bench of Allahabad High Court in Western U.P.

To submission made by Shri S. Saiduzzama regarding need for setting up a Bench of Allahabad High Court in Western U.P. , Shri Santosh Gangawar responded.

*1.29 P.M.*

(vi) Issue regarding economically backward districts of Bihar.

To submission made by Dr. Raghuvansh Prasad Singh regarding economically backward districts of Bihar, Shri Santosh Gangawar responded.

*(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 3 P.M.)*

*3.02 P.M.*

#### 8. Matters Under Rule 377

- (1) Shri Bikram Keshari Deo raised a matter regarding need for expeditious environment clearance to pending proposals of Upper Indrawati project in Kalahandi district of Orissa.
- (2) Prof. Rasa Singh Rawat raised a matter regarding need for early completion of pending projects and gauge conversion in Rajasthan.
- (3) Shri Ram Pal Singh raised a matter regarding need to expedite gauge conversion work between Gorakhpur and Gonda in Uttar Pradesh.
- (4) Shri Kirit Somaiya raised a matter regarding need to provide additional local trains from Ghatkopar in Mumbai.
- (5) Shri Priya Ranjan Dasmunsi raised a matter regarding need for taking immediate steps for all-round development of North Bengal.
- (6) Shri Sunder Lal Tiwari raised a matter regarding need to provide financial assistance to Government of Madhya Pradesh for drought relief.

(7) Shri Shriprakash Jaiswal raised a matter regarding need for early construction of a new railway bridge at Tatmill in Kanpur.

(8) Dr. Raghuvansh Prasad Singh raised a matter regarding need to provide financial assistance to Government of Bihar for restarting Gandak and Kosi Project phase-II.

(9) Shri P.D. Elangovan raised a matter regarding need to provide adequate facilities at Dharampuri and Morappur railway stations in Tamil Nadu.

(10) Shri Chandra Vijay Singh raised a matter regarding need to provide adequate train services linking Moradabad with Delhi and Mumbai.

(11) Shri Bir Singh Mahato raised a matter regarding need for early construction of a hospital at Kotsilla in Purulia Parliamentary Constituency, West Bengal.

3.18 P.M.

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### **9. Statutory Resolution +IBM- Under Consideration**

Time allotted : 2 hrs.

Time taken : 42 mts.

Balance : 1 hrs. 18 mts.

Shri Ajoy Chakraborty moved the following resolution :-

+IBw-That this House disapproves of the Companies (Amendment) Ordinance, 2001 (No. 7 of 2001) promulgated by the President on 23rd October, 2001.+IB0-

### **\*10 Government Bill +IBM- Under Consideration**

The Companies (Third Amendment) Bill, 2001.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution (vide para above) and the motion for consideration of the Bill :-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Anadicharan Sahu
- (3) Shri Varkala Radhakrishnan
- (4) Shri M.V.V.S. Murthi
- (5) Shri Ramji Lal Suman

The discussion was not concluded.

4.00 P.M.

**11. Discussion Under Rule 193**

Time taken : 7 hrs. 26 mts.

Discussion regarding problems being faced by the farmers raised by Shri Basudeb Acharia on the 22nd November, 2001, continued.

The following members took part in the debate :-

- (1) Smt. Preneet Kaur
- (2) Shri Mulayam Singh Yadav
- (3) Shri Bikram Keshari Deo
- (4) Shri S.S. Palanimanickam
- (5) Shri Rajo Singh
- (6) Shri Prasanna Acharya
- (7) Shri P.H. Pandian
- (8) Shri Kishan Singh Sangwan
- (9) Shri Prabodh Panda
- (10) Shri Devendra Prasad Yadav
- (11) Shri D.Y. Yadav
- (12) Shri C.N. Singh
- (13) Shri Akbor Ali Khandoker
- (14) Col. (Retd) Sona Ram Choudhary
- (15) Smt. Renuka Chowdhury
- (16) Shri P.C. Thomas
- (17) Prof. Kailasho Devi

Shri Ajit Singh replied to the debate.

The discussion was concluded.

8.06 P.M.

*(Lok Sabha adjourned till 11 A.M. Tuesday, the 27th November, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General.*

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\* At 3.00 P.M.

\* Discussed together

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, November 27, 2001/ Agrahayana 6, 1923 (Saka)

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**No.179**

*11 A.M.*

### **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri Vishno Datt Sharma, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

### **2. Questions**

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 121 – 140 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1381 – 1574 would be printed in the Official Report for the day.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, November 28, 2001/ Agrahayana 7, 1923 (Saka)

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**No.180**

*11 A.M.*

#### **1. Starred Questions**

Starred Question Nos. 141- 143 were orally answered. Replies to Starred Question Nos. 144 - 160 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1575 – 1804 were laid on the Table.

*12 Noon*

#### **3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Indo-Tibetan Border Police Force, Judge Attorney General (Additional Deputy Inspector General), Additional Judge Attorney General (Commandant), Recruitment and Conditions of Service (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.799 (E) in Gazette of India dated the 25th October, 2001 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) A copy of the National Sports Policy 2001 (Hindi and English versions).

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.899 (E) published in Gazette of India dated the 19th September, 2001 regarding widening of National Highway H-5(Madras-Visakhapatnam Section) in Srikakulam District, in the State of Andhra Pradesh

(ii) S.O.929 (E) published in Gazette of India dated the 20th September, 2001 seeking to acquire land for building (four-laning) National Highway No. H-

5(Visakhapatnam to Vijayawada Section) in Visakhapatnam District, in the State of Andhra Pradesh.

(iii) S.O.930 (E) published in Gazette of India dated the 20th September, 2001 seeking to acquire land for building (four-laning) of National Highway No. 6 (Kolaghat to Kharagpur and Panskura bypass Section) in Midnapore District in the State of West Bengal.

(iv) S.O.947 (E) published in Gazette of India dated the 26th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.6(Kolaghat to Kharagpur Section) in the State of West Bengal.

(v) S.O.949 (E) published in Gazette of India dated the 26th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.H-5(Madras-Vijayawada Section) in Prakasam District, in the State of Andhra Pradesh.

(vi) S.O.950 (E) published in Gazette of India dated the 26th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.5(Madras to Vijaywada Section) in Nellore District in the State of Andhra Pradesh.

(vii) S.O.951 (E) published in Gazette of India dated the 26th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.5(Madras to Vijaywada Section) in Nellore District in the State of Andhra Pradesh.

(viii) S.O.952 (E) published in Gazette of India dated the 26th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.5(Madras to Vijaywada Section) in Nellore District in the State of Andhra Pradesh.

(ix) S.O.963 (E) published in Gazette of India dated the 27th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.60 (Govindpur Brahman Sasan to Rupnarayanpu) in Midnapore District in the State of West Bengal.

(x) S.O.964 (E) published in Gazette of India dated the 27th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.5 (Visakhapatnam-Bhubneswsar Section) in Khurda District in the State of Orissa.

(xi) S.O.965 (E) published in Gazette of India dated the 27th September, 2001 seeking to acquire land for the public purpose of building (four-laning) of National Highway No.5 (Visakhapatnam-

Bhubneswsar Section) in Ganjam District in the State of Orissa.

(xii) S.O.975 (E) published in Gazette of India dated the 29th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.2 (Panagarh Palsit Section) in Burdwan District in the State of West Bengal.

(xiii) S.O.977 (E) published in Gazette of India dated the 29th September, 2001 seeking to acquire land for building (four-laning) of National Highway No.5 (Visakhapatnam-Bhubneswsar Section) in Srikakulam District in the State of Andhra Pradesh.

(xiv) S.O.1006 (E) published in Gazette of India dated the 8th October, 2001 seeking to acquire land for building (four-laning) of National Highway No.6 (Dankunj-Kolaghat Section) in Hawarh District in the State of West Bengal.

(xv) S.O.1075 (E) published in Gazette of India dated the 1st November, 2001 seeking to acquire land for building (four-laning) of National Highway No.5 (Vijayawada to Visakhapatnam Section) in the State of Andhra Pradesh.

(xvi) S.O.1076 (E) published in Gazette of India dated the 1st November, 2001 seeking to acquire land for building (four-laning) of National Highway No.8 (Delhi to Jaipur Section) in the State of Haryana.

(xvii) S.O.1077 (E) published in Gazette of India dated the 1st November, 2001 seeking to acquire land for building (four-laning) of National Highway No.5 (Visakhapatnam to Vijayawada Section) in Visakhapatnam District in the State of Andhra Pradesh.

(xviii) S.O.992 (E) published in Gazette of India dated the 4th October, 2001 seeking to acquire land on National Highway No. 4 (Pune to Satara Section) in the State of Maharashtra.

(xix) S.O.973 (E) published in Gazette of India dated the 29th September, 2001 seeking to acquire land on National Highway No. 2 (Sikandara and Khaga) in the State of Uttar Pradesh.

(xx) S.O.974 (E) published in Gazette of India dated the 29th September, 2001 seeking to acquire land on National Highway No. 2 (proposed Sasaram Bypass) in the State of Bihar.

(xxi) S.O.872 (E) published in Gazette of India dated the 11th September, 2001 seeking to make certain amendments in the Notification No. S.O. 513 (E) dated the 12th June 2001.

(xxii) S.O.873 (E) published in Gazette of India dated the 11th September, 2001 seeking to acquire land on National Highway No. 4 (between Tumkur to Harihar Section) in the State of Karnataka.

(xxiii) S.O.1029(E) published in Gazette of India dated the 13th October, 2001 seeking to acquire land on National Highway No. 25 (Lucknow-Kanpur Section) in the State of Uttar Pradesh.

(xxiv) S.O.1030(E) published in Gazette of India dated the 13th October, 2001 seeking to authorise Additional District Magistrate (Land Acquisition) Lucknow to acquire land on National Highway No. 25 (Lucknow-Kanpur Section) in the State of Uttar Pradesh.

(xxv) S.O.1031(E) published in Gazette of India dated the 13th October, 2001 seeking to authorise Additional District Magistrate (Land Acquisition) Lucknow to acquire land on National Highway No. 56B (Connection National Highways No.25 and 56) Lucknow Bypass in the State of Uttar Pradesh.

(xxvi) S.O.1032(E) published in Gazette of India dated the 13th October, 2001 seeking to authorise Additional Collector, Dholopur, Rajasthan to acquire land on National Highway No. 3 (Agra-Gwalior Section) in the State of Rajasthan.

(xxvii) S.O.1033(E) published in Gazette of India dated the 13th October, 2001 seeking to appoint the Competent Authority to perform the function under National Highway Act, 1956 , on National Highway No.3 (Agra-Gwalior Section ) in the State of Uttar Pradesh .

(xxviii) S.O.1014(E) published in Gazette of India dated the 10th October, 2001 seeking to acquire land for the public purpose of building, maintenance, management, operation of second Vivekananda Bridge across River Hooghly in the State of West Bengal.

(xxix) S.O.1015(E) published in Gazette of India dated the 10th October, 2001 seeking to acquire land on National Highway No. 4 (Pune to Satara Section ) in the State of Maharashtra.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) The Central Motor Vehicles (4th Amendment) Rules, 2001 published in Notification No. G.S.R. 659 (E) in Gazette of India dated the 12th September, 2001 together with an explanatory memorandum thereto.

(ii) The Central Motor Vehicles (5th Amendment) Rules, 2001 published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 12th September, 2001 together with an explanatory memorandum thereto.

(iii) The Central Motor Vehicles (6th Amendment) Rules, 2001 published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 17th September, 2001 together with an explanatory memorandum thereto.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2000-2001.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad,, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad,, for the year 2000-2001.

(7) A copy of the Approach Paper to the Tenth Five Year Plan (2002-2007) (Hindi and English versions)

(8) A copy of the Seamen's Provident Fund (Staff and Conditions of Service) (Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No. G.S.R. 562 in Gazette of India dated the 6th October, 2001, issued under sub-section (6 ) of section 7 of the Seamen' Provident Fund Act, 1966.

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, for the year 2000-2001.

(10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, for the year 2000-2001.

(11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, for the year 2000-2001.

(12) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

(a) (i) Annual Accounts of the New Mangalore Port Trust for the year 2000-2001, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust, for the year 2000-2001.

(b) (i) Annual Accounts of the Mormugao Port Trust for the year 2000-2001, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, for the year 2000-2001.

(c) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 2000-2001, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, for the year 2000-2001

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2000-2001.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 1999-2000, along with Audited Accounts under sub-

section (4) of section 23 and sub-section (3) of section 24 of the Telecom Regulatory Authority of India Act, 1997.

(ii) A copy of the Orders (Hindi and English versions) pertaining to Telecom Regulatory Authority of India, New Delhi, for the year 1999-2000.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 1999-2000.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Indian Telegraph First (Amendment ) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 413 (E) in Gazette of India dated the 4th June, 2001 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 1999-2000.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Council of Rural Institutes, Hyderabad, for the

years 1996-97 to 1999-2000 within the stipulated period of nine months after the close of the Accounting years.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section 33 of the National Council for Teachers' Education Act, 1993: -

(i) The National Council for Teacher Education (application for recognition, manner for submission, the determination of conditions for recognition of institutions and permission to start new course or training) Regulations, 1995 published in Notification No. F. 9-1/2001/NCTE in Gazette of India dated the 11th August, 2001.

(ii) The National Council for Teacher Education (Determination of minimum qualifications for recruitment of teachers in schools ) Regulations, 2001 published in Notification No. F. 9-2/2001/NCTE in Gazette of India dated the 4th September, 2001.

(iii) The National Council for Teacher Education (application for recognition, the manner for submission, determination of conditions for recognition of institutions and permission to start new course or training) (Amendment) Regulations, 1998 published in Notification No. F. 9-3/2001/NCTE in Gazette of India dated the 4th September, 2001.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 1999-2000 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 1999-2000.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of Indian Institute of Advanced Study, Shimla, for the year 1999-2000 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1999-2000

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of Bihar Shiksha Pariyojna Parishad, Patna, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Bihar Shiksha Pariyojna Parishad, Patna, for the year 1998-99

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

SHRI P.M. SAYEED presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of Rules Committee**

SHRI CHANDRA PRATAP SINGH laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

#### **6. Report of Standing Committee on Defence**

DR. LAXMINARAYAN PANDEYA presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

(1) Thirteenth Report on action taken by the Government on recommendations contained in Ninth Report (13th Lok Sabha) of the Committee on the subject 'Overhaul/Maintenance facilities for the Naval Ships; and

(2) Fourteenth Report on action taken by the Government on recommendations contained in Seventh Report (13th Lok Sabha) of the Committee on the subject 'Modernisation of the Indian Air Force'.

#### **7. Report and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution**

SHRI DEVENDRA PRASAD YADAV presented the Twelfth Report and Minutes on "The Consumer Protection (Amendment) Bill, 2001 (Hindi and

English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution.

### **8. Report of the Standing Committee on Transport and Tourism**

SHRIMATI MARGARET ALVA laid on the table a copy of the Fifty-third Report (Hindi and English version) of the Standing Committee on Transport & Tourism on the Aircraft (Exemption from Taxes and Duties on Fuel and Lubricants) Bill, 2000.

### **9. Evidence Tended before the Standing Committee on Transport and Tourism**

SHRIMATI MARGARET ALVA laid on the table a copy of the record of evidence tendered (English version) before the Standing Committee on Transport & Tourism on the Aircraft (Exemption from Taxes and Duties on Fuel and Lubricants) Bill, 2000.

### **10. Motion for Election to Committee**

SHRI KARIYA MUNDA moved the following motion:-

“That in pursuance of Sub-Rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, the Members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

### **11. Supplementary Demands for Grants (Railways) – 2001-2002**

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2001-2002.

### **12. Demands for Excess Grants (Railways) - 1998-1999**

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1998-1999.

### **13. Submissions by Members**

12.08 P.M.

*(i) Provision of adequate security in Judicial Custody to Shri Laloo Prasad Yadav, former Chief Minister of Bihar.*

The following members made submissions regarding provision of adequate security in Judicial Custody to Shri Laloo Prasad Yadav, former Chief Minister of Bihar :-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Shivraj V. Patil
- (3) Shri Somnath Chatterjee
- (4) Shri Mulayam Singh Yadav
- (5) Shri Prabhunath Singh
- (6) Shri C. Vidyasagar Rao

12.56 P.M.

***(ii) Issue regarding the Resettlement Bill of J & K State.***

The following members made submissions regarding the issue of Resettlement Bill of J & K State:

- (1) Shri Madan Lal Khurana
- (2) Shri Chandrashekhar
- (3) Shri Mohan Rawale
- (4) Shri Shivraj V. Patil
- (5) Shri Santosh Gangawar

***(iii) Reported caricatures of Prophet Mohammad and Hazrat Abu Bakar Sidiuq appearing in the newspaper "The Hindu".***

The following members made submissions regarding reported caricatures of Prophet Mohammad and Hazrat Abu Bakar Sidiuq appearing in the newspaper "The Hindu:

- (1) Shri Raashid Alvi
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri G.M.Banatwalla
- (4) Shri E. Ahamed
- (5) Shri C. Vidyasagar Rao

***(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 1.34 P.M.)***

**14. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(1) Shri Giridhari Lal Bhargava regarding need to include Rajasthani language in the Eighth Schedule of the Constitution.

(2) Dr. Jaswant Singh Yadav regarding need to review the National Capital Territory Project to

ensure around development of adjoining areas specially Alwar in Rajasthan.

(3) Shri Ashok Argal regarding need to ensure procurement of paddy and maize at support price in Murena district, Madhya Pradesh.

(4) Dr. Laxminarayan Pandeya regarding need to review the provisions of Income Tax Act providing double audit for Co-operative Societies.

(5) Dr. Ashok Patel regarding need to provide stoppage of Howrah – Jodhpur Express at Fatehpur railway station, U.P.

(6) Shri Nihal Chand Chouhan regarding need to take steps for conversion of Swaroopsar – Sriganganagar railway line in Rajasthan from metre-gauge to broad-gauge.

(7) Shri G.S. Basavaraj regarding need to clear the proposal of Karnataka Government for improving standard of medical education.

(8) Col. (Retd.) Sona Ram Chaudhary regarding need to release adequate funds for early completion of last phase of work of Indira Gandhi Nahar Project from Ramgarh to Gadara road in Rajasthan.

(9) Shri Vinay Kumar Sorake regarding need to take effective steps to control the prices of arecanut and milling quality copra.

(10) Shri Sunil Khan regarding need to provide financial assistance to the West Bengal Government to check the menace of elephants in the State.

(11) Kunwar Akhilesh Singh regarding need to link Lumbini (Nepal) – Khanua – Nautanwan – Kushinagar road with Boudh Paripath.

(12) Shri B.V. N. Reddy regarding need to set up a National Telecom University at Hyderabad, Andhra Pradesh.

(13) Shri Bal Krishna Chauhan regarding need to safeguard the interests of opium growers in Ghosi, U.P.

(14) Dr. Sushil Kumar Indora regarding need to supply adequate electricity in rural areas in the country particularly in Haryana.

(15) Shri Zora Singh Mann regarding need to take steps to open a new road between India and Pakistan at Ferozpur border.

(16) Shri Malyala Rajaiah regarding need to solve the problems being faced by civilians in Secunderabad Cantonment, Andhra Pradesh.

(17) Shri Chaoba Singh regarding need for delimitation of Outer Manipur Parliamentary Constituency.

(18) Shri Mansinh Patel regarding need to take steps to encourage export of sugar by providing subsidy.

(19) Shri Adhir Chowdhury regarding need to start a train between Farakka and Kolkata during day time.

(20) Shri A.P. Abdullakutty regarding need to review the ban on catching some variety of fishes in Kerala.

(21) Shri P. Mohan regarding need to declare year 2002-2003 as Tamil year.

(22) Shri C.N. Singh regarding need to consult concerned M.Ps. before implementation of Central Schemes in various districts in the country.

(23) Shri Y.V. Rao regarding need to take effective steps to make the Railway Division at Guntur, Andhra Pradesh, functional.

(24) Dr. (Col.) Dhani Ram Shandil regarding need to construct a dam at river Bata in Paonta Saheb area of Himachal Pradesh.

1.35 P.M.

## **15. Government Bill - Passed**

Time Taken: 2 hrs. 39 mts.

### ***The Constitution (Ninety-second Amendment) Bill, 2001 (Amendment of article 16)***

The motion for consideration of the Bill was moved by Shrimati Vasundhara Raje.

The following members took part in the debate:

- (1) Shri Buta Singh
- (2) Dr. Sanjay Paswan
- (3) Shri Bajju Ban Riyan
- (4) Shri Rajaiah Malyala
- (5) Shri Ramji Lal Suman
- (6) Shri Mohan Rawale
- (7) Shri K.H. Muniyyappa
- (8) Shri Rattan Lal Kataria
- (9) Shri Bal Krishna Chauhan
- (10) Shri A. Krishnaswamy

- (11) Dr. V. Saroja
- (12) Dr. Sushil Kumar Indora
- (13) Shri Ratilal Kalidas Varma
- (14) Dr. Raghuvansh Prasad Singh
- (15) Shri Anand Mohan Biswas
- (16) Shri Manikrao Hodlya Gavit
- (17) Shri Trilochan Kanungo
- (18) Shri E. Ponnuswamy
- (19) Shri Ramdas Athawale

Smt. Vasundhara Raje replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes – 358; Noes-Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause by Clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided : Ayes-345; Noes-01.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1, as amended, the House divided : Ayes- 352; Noes – Nil.

Clause 1, as amended, was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Vasundhara Raje.

On the motion, the House divided : Ayes – 355; Noes – Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

***(ii) The Constitution (Ninety-third Amendment) Bill, 2001 (Insertion of new article 21A. Substitution of new article for article 45 and Amendment of article 51A).***

The motion for consideration of the Bill was moved by Dr. Murli Manohar Joshi.

The following members took part in the debate :-

- (1) Shri Samik Lahiri
- (2) Shri Shankar Prasad Jaiswal
- (3) Shri Ravi Prakash Verma
- (4) Shri M.V.V.S. Murthi
- (5) \* Shri Mohan Rawale
- (6) Shri Bal Krishna Chauhan
- (7) Kum. Mamata Banerjee
- (8) Shri Joachim Baxla
- (9) Dr. (Mrs.) Beatrix D' Souza
- (10) Shri C. Sreenivasan
- (11) Dr. A.D.K. Jeyaseelam
- (12) Shri Ajoy Chakraborty
- (13) Shri Shriniwas Patil
- (14) Dr. Raghuvansh Prasad Singh
- (15) Dr. Sushil Kumar Indora
- (16) Shri G.M. Banatwalla
- (17) Smt. Sonia Gandhi
- (18) Shri A.C. Jose

Dr. Murli Manohar Joshi replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes –340; Noes - 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the Amendment No. 9 to clause 2 the House divided: Ayes-104; Noes-239. The amendment was accordingly negatived.

On the motion for adoption of clause 2, the House divided : Ayes-341 ; Noes- Nil.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 3, the House divided : Ayes-319; Noes-13.

Clause 3 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 4, the House divided : Ayes-340; Noes-1.

Clause 4 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1, as amended, the House divided : Ayes- 335; Noes – Nil.

Clause 1, as amended, was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Murli Manohar Joshi.

On the motion, the House divided : Ayes – 346;  
Noes – Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th November, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

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\* He also laid on the Table some written portion of his speech.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, November 29, 2001/ Agrahayana 8, 1923 (Saka)

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### No.181

*11 A.M.*

#### **1. Starred Questions**

Starred Question Nos. 161, 163 and 165 were orally answered. Replies to Starred Question Nos. 164 and 166-180 were laid on the Table.

Starred Question No. 162 was treated as having been withdrawn under Rule 39(1) (Proviso).

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1805-2034 were laid on the Table.

*12 Noon*

#### **3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited Hyderabad, for the year 2000-2001.

(2) Annual Report of the Bharat Dynamics Limited Hyderabad, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(i) The Cost Accounting Records (Aluminium) Amendment Rules, 2001 published in Notification No. G.S.R. 703 (E) in Gazette of India dated the 28th September, 2001.

(ii) The Cost Accounting Records (Milk Food) Amendment Rules, 2001 published in Notification

No. G.S.R. 704 (E) in Gazette of India dated the 28th September, 2001.

(iii) The Cost Accounting Records (Vanaspati) Amendment Rules, 2001 published in Notification No. G.S.R. 705 (E) in Gazette of India dated the 28th September, 2001.

(iv) The Cost Accounting Records (Formulations) Amendment Rules, 2001 published in Notification No. G.S.R. 706 (E) in Gazette of India dated the 28th September, 2001.

(v) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 2001 published in Notification No. G.S.R. 707 (E) in Gazette of India dated the 28th September, 2001.

(vi) The Cost Accounting Records (Cement) Amendment Rules, 2001 published in Notification No. G.S.R. 708(E) in Gazette of India dated the 28th September, 2001.

(vii) The Cost Accounting Records (Cycles) Amendment Rules, 2001 published in Notification No. G.S.R. 709 (E) in Gazette of India dated the 28th September, 2001.

(viii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 2001 published in Notification No. G.S.R. 710 (E) in Gazette of India dated the 28th September, 2001.

(ix) The Cost Accounting Records (Caustic Soda) Amendment Rules, 2001 published in Notification No. G.S.R. 711 (E) in Gazette of India dated the 28th September, 2001.

(x) The Cost Accounting Records (Room Air-Conditioners) Amendment Rules, 2001 published in Notification No. G.S.R. 712 (E) in Gazette of India dated the 28th September, 2001.

(xi) The Cost Accounting Records (Refrigerators) Amendment Rules, 2001 published in Notification No. G.S.R. 713(E) in Gazette of India dated the 28th September, 2001.

(xii) The Cost Accounting Records (Batteries other than Dry Cell Batteries) Amendment Rules, 2001 published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 28th September, 2001.

(xiii) The Cost Accounting Records (Electric Lamps) Amendment Rules, 2001 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 28th September, 2001.

(xiv) The Cost Accounting Records (Electric Fans) Amendment Rules, 2001 published in Notification No. G.S.R. 716 (E) in Gazette of India dated the 28th September, 2001.

(xv) The Cost Accounting Records (Electric Motors) Amendment Rules, 2001 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 28th September, 2001.

(xvi) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 2001 published in Notification No. G.S.R. 718 (E) in Gazette of India dated the 28th September, 2001.

(xvii) The Cost Accounting Records (Sugar) Amendment Rules, 2001 published in Notification No. G.S.R. 719 (E) in Gazette of India dated the 28th September, 2001.

(xviii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 2001 published in Notification No. G.S.R. 720 (E) in Gazette of India dated the 28th September, 2001.

(xix) The Cost Accounting Records (Jute Goods) Amendment Rules, 2001 published in Notification No. G.S.R. 721 (E) in Gazette of India dated the 28th September, 2001.

(xx) The Cost Accounting Records (Paper) Amendment Rules, 2001 published in Notification No. G.S.R. 722 (E) in Gazette of India dated the 28th September, 2001.

(xxi) The Cost Accounting Records (Rayon) Amendment Rules, 2001 published in Notification No. G.S.R. 723 (E) in Gazette of India dated the 28th September, 2001.

(xxii) The Cost Accounting Records (Dyes) Amendment Rules, 2001 published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 28th September, 2001.

(xxiii) The Cost Accounting Records (Soda Ash) Amendment Rules, 2001 published in Notification No. G.S.R. 725 (E) in Gazette of India dated the 28th September, 2001.

(xxiv) The Cost Accounting Records (Nylon) Amendment Rules, 2001 published in Notification No. G.S.R. 726 (E) in Gazette of India dated the 28th September, 2001.

(xxv) The Cost Accounting Records (Polyester) Amendment Rules, 2001 published in Notification

No. G.S.R. 727 (E) in Gazette of India dated the 28th September, 2001.

(xxvi) The Cost Accounting Records (Textiles) Amendment Rules, 2001 published in Notification No. G.S.R. 728 (E) in Gazette of India dated the 28th September, 2001.

(xxvii) The Cost Accounting Records (Dry Cell Batteries) Amendment Rules, 2001 published in Notification No. G.S.R. 729 (E) in Gazette of India dated the 28th September, 2001.

(xxviii) The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 2001 published in Notification No. G.S.R. 730 (E) in Gazette of India dated the 28th September, 2001.

(xxix) The Cost Accounting Records (Engineering Industries) Amendment Rules, 2001 published in Notification No. G.S.R. 731 (E) in Gazette of India dated the 28th September, 2001.

(xxx) The Cost Accounting Records (Steel Tubes and Pipes) Amendment Rules, 2001 published in Notification No. G.S.R. 732 (E) in Gazette of India dated the 28th September, 2001.

(xxxi) The Cost Accounting Records (Electrical Cables and Conductors) Amendment Rules, 2001 published in Notification No. G.S.R. 733 (E) in Gazette of India dated the 28th September, 2001.

(xxxii) The Cost Accounting Records (Bearings) Amendment Rules, 2001 published in Notification No. G.S.R. 734 (E) in Gazette of India dated the 28th September, 2001.

(xxxiii) The Cost Accounting Records (Chemical Industries) Amendment Rules, 2001 published in Notification No. G.S.R. 735 (E) in Gazette of India dated the 28th September, 2001.

(xxxiv) The Cost Accounting Records (Steel Plant) Amendment Rules, 2001 published in Notification No. G.S.R. 736 (E) in Gazette of India dated the 28th September, 2001.

(xxxv) The Cost Accounting Records (Insecticides) Amendment Rules, 2001 published in Notification No. G.S.R. 737 (E) in Gazette of India dated the 28th September, 2001.

(xxxvi) The Cost Accounting Records (Fertilizers) Amendment Rules, 2001 published in Notification No. G.S.R. 738 (E) in Gazette of India dated the 28th September, 2001.

(xxxvii) The Cost Accounting Records (Soaps and Detergents) Amendment Rules, 2001 published in Notification No. G.S.R. 739 (E) in Gazette of India dated the 28th September, 2001.

(xxxviii) The Cost Accounting Records (Cosmetics and Toiletries) Amendment Rules, 2001 published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 28th September, 2001.

(xxxix) The Cost Accounting Records (Footwear) Amendment Rules, 2001 published in Notification No. G.S.R. 741 (E) in Gazette of India dated the 28th September, 2001.

(xl) The Cost Accounting Records (Shaving Systems) Amendment Rules, 2001 published in Notification No. G.S.R. 742 (E) in Gazette of India dated the 28th September, 2001.

(xli) The Cost Accounting Records (Industrial Gases) Amendment Rules, 2001 published in Notification No. G.S.R. 743 (E) in Gazette of India dated the 28th September, 2001.

(xlii) The Cost Accounting Records (Mining and Metallurgy) Amendment Rules, 2001 published in Notification No. G.S.R. 744 (E) in Gazette of India dated the 28th September, 2001.

(xliii) The Cost Accounting Records (Electronic Products) Amendment Rules, 2001 published in Notification No. G.S.R. 745 (E) in Gazette of India dated the 28th September, 2001.

(3) A copy of the Notification No S.O. 946 (E) (Hindi and English versions) published in Gazette of India dated the 26th September, 2001 appointing the 1st day of November, 2001 as the date on which the Advocates' Welfare Fund Act, 2001 shall come into force, issued under sub-section (3) of section 1 of the said Act.

(4) A copy of the Thirtieth Annual Report (Hindi and English versions) pertaining to the execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 2000 to the 31st December, 2000, under section 62 of the said Act.

(5) A copy of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobiles) Amendment Order, 2001 (Hindi and English versions ) published in Notification No. G.S.R. 856(E) in Gazette of India dated the 21st November, 2001, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) A copy of the Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Report of the Committee on Petitions**

SHRI BASUDEB ACHARIA presented the Eleventh Report (Hindi and English versions) of the Committee on Petitions.

#### **5. Minutes of Committee on Absence of Members from the Sittings of the House**

SHRI RAM SAJIVAN laid on the Table minutes (Hindi and English versions) of the 7th sitting of the Committee on Absence of Members from the sittings of the House held on 21 August, 2001.

#### **6. Statements by Ministers**

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd December, 2001.

*12.11 P.M.*

(ii) The Minister of Defence made a statement regarding 'air-violation by US Helicopter in Chennai on the 26th November, 2001'.

*12.10 P.M.*

#### **7. Supplementary Demands For Grants (General) -2001-2002)**

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2001-2002.

#### **8. Submission by Members**

*12.17 P.M.*

*(i) Reported atrocities on Scheduled Castes and Scheduled Tribes particularly in Uttar Pradesh.*

The following members made submission regarding reported atrocities on Scheduled Castes and Scheduled Tribes particularly in Uttar Pradesh:-

- (1) Shri Ramji Lal Suman
- (2) Shri Mulayam Singh Yadav
- (3) Shri Santosh Gangawar

12.54 PM

***(ii) Provision of adequate security in Judicial Custody to Shri Laloo Prasad Yadav, former Chief Minister of Bihar:***

The following members made submission regarding provision of adequate security in Judicial Custody to Shri Laloo Prasad Yadav, former Chief Minister of Bihar:-

- (1) Smt. Kanti Singh
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Chandrashekhar
- (4) Shri Mulayam Singh Yadav
- (5) Shri Shivraj V. Patil
- (6) Shri Prabhunath Singh
- (7) Shri Pramod Mahajan

***(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2. 08 P.M.)***

**@ 9. Statutory Resolution - Withdrawn**

Time taken : 1 hrs. 15 mts.

Discussion on the following Resolution moved by Shri Ajoy Chakraborty on the 26th November, 2001, continued :-

“That this House disapproves of the Companies (Amendment) Ordinance, 2001 (No. 7 of 2001) promulgated by the President on 23 October, 2001”.

After discussion as indicated in para 10 below, the Resolution was withdrawn by leave of the House.

**10. Government Bills - Passed**

***@ (i) The Companies (Third Amendment) Bill, 2001.***

Combined discussion on the motion for consideration of the Bill moved by Shri Arun Jaitley and the Resolution on the 26th November, 2001 (vide para 9 above) continued :-

The following members took part in the debate :-

- (1) Shri Vijayendra Pal Singh Badnore
- (2) Dr. Nitish Sengupta
- (3) Shri Giridhari Lal Bhargava
- (4) Dr. Raghuvansh Prasad Singh

Shri Arun Jaitley replied to the debate.

Shri Ajoy Chakraborty spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

2.43 P.M.

***(ii) The Essential Services (Maintenance) Ordinance Repeal Bill, 2001.***

Time taken : 12 mts.

The motion for consideration of the Bill was moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani.

Shri Sudarsana E.M. Natchiappan took part in the debate.

Shri C. Vidyasagar Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Vidyasagar Rao.

The motion was adopted and the Bill was passed.

2.55 P.M.

**11. Government Bill - Under Consideration**

Time allotted: 2 hours

Time taken: 35 mts.

Balance : 1 hr. 25 mts.

***The Explosive Substances (Amendment) Bill, 2001, as passed by Rajya Sabha.***

The motion for consideration of the Bill was moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Adhir Chowdhary
- (2) Prof. R.R. Pramanik ( Speech unfinished)

The discussion was not concluded.

3.30 P.M.

## **12. Motion regarding Twentieth Report of the Committee on Private Members' Bills and Resolutions**

Shri M.O.H. Farook moved the following motion

“That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 2001.”

The Motion was adopted.

3.32 P.M.

## **13. Private Member's Resolution - Negatived**

Further discussion on the following Resolution moved by Shri Sunil Khan on the 17th August, 2001 continued:-

“As the decision to withdraw the quantitative restrictions with effect from 1st April, 2001 will seriously affect Indian economy and result in closure of domestic industries and severe unemployment, this House urges upon the Government to review its decision and to renegotiate the terms of General Agreement on Trade and Tariffs (GATT) in order to protect the industrial and agricultural sector.”

The following members was took part in the debate:-

- (1) Shri Mani Shankar Aiyar
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Prakash Mani Tripathi
- (4) Shri Murasoli Maran

Shri Sunil Khan replied to the debate.

The Resolution was negatived.

4.45 P.M.

## **14. Private Member's Resolution - Under Consideration**

Shrimati Jas Kaur Meena moved the following Resolution:-

“In view of the unabated population explosion in the country which has thwarted all development works, perpetuated inequalities in society and resulted in

poverty, unemployment and illiteracy, and which has to be addressed to as a national issue shorn of any political or sectarian consideration, this House calls upon the Government to—

(i) expedite the passing of Constitution Seventy-ninth (Amendment) Bill, 1992 providing for disqualification for being chosen as, and for being, a member of either House of Parliament or either House of the Legislature of a State for violation of small family norm; and

(ii) bring forward a suitable legislation to bar persons having more than three living children from holding positions and appointments in Government services and to disentitle such persons from availing of benefits under any welfare scheme of the Government.”

The following members took part in the debate :-

- (1) Shri Adhir Chowdhary
- (2) Shri Anadicharan Sahu
- (3) Shri Varkala Radhakrishnan
- (4) Shri Giridhari Lal Bhargava
- (5) Shri Ramdas Athawale

The discussion was not concluded.

*6.01 P.M.*

### **15. Report of the Business Advisory Committee**

Shri Kharabela Swain presented the Twenty-ninth Report of the Business Advisory Committee.

*6.02 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th November, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

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@ Discussed together

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 3, 2001/ Agrahayana 12, 1923 (Saka)

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#### No.182

*11 A.M.*

#### 1. Starred Questions

Starred Question Nos. 181-183 were orally answered. Replies to Starred Question Nos. 184-200 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2035 - 2264 were laid on the Table.

*12 Noon*

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 737 (E) (Hindi and English versions) published in Gazette of India dated the 1st August, 2001 making certain amendment in the Notification No. S.O.60(E) dated 27th January, 1994 issued under sub-section (2) of Section 3 of the Environment (Protection) Act, 1986.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2000-2001.

(3) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-

(1) The Aircraft (Third Amendment) Rules, 2001 published in Notification No. G.S.R. 382 in Gazette of India dated the 21st July, 2001 together with an Explanatory Note.

(2) The Aircraft (Fifth Amendment) Rules, 2001 published in Notification No. G.S.R. 399 in Gazette of India dated the 28th July, 2001 together with an Explanatory Note.

(3) The Aircraft (Sixth Amendment) Rules, 2001 published in Notification No. G.S.R. 413 in Gazette of India dated the 4th August, 2001 together with an Explanatory Note.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(1) Review by the Government of the working of Rashtriya Ispat Nigam, Limited, Visakhapatnam, for the year 2000-2001.

(2) Annual Report of the Rashtriya Ispat Nigam, Limited, Visakhapatnam, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2000-2001.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2000-2001.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-

operative Sugar Factories Limited, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 2000-2001.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2000-2001.

(9) A copy each of the following papers (Hindi and English versions) under Section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 2000-2001.

(ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th November, 2001, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Patents (Second Amendment) Bill, 1999 upto the last day of the 194th Session of the Rajya Sabha.

#### **5. Report of the Committee on Empowerment of Women**

Shrimati Margaret Alva presented the Fifth Report (Hindi and English versions) of the Committee on Empowerment of Women on 'Functioning of Family Courts'.

#### **6. Motion regarding Twenty-Ninth Report of Business Advisory Committee**

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 29th November, 2001.”

The motion was adopted.

*12.03 PM*

### **7. Submissions by Members regarding reported statement of Prime Minister on POTO**

The following members made submissions regarding the reported statement of Prime Minister on POTO :

- (1) Shri Mulayam Singh Yadav
- (2) Shri S. Jaipal Reddy
- (3) Shri Somnath Chatterjee
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Prabhunath Singh
- (6) Kumari Mayawati
- (7) Shri K. Yerranaidu
- (8) Shri Shivraj V. Patil

The Prime Minister responded.

*( Lok Sabha adjourned at 1 P.M. and re-assembled at 2. 04 PM)*

### **8. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Padam Sen Choudhary regarding need to provide stoppage of Gonda Agra Fort Gokul Express at Bichhia railway station, U.P.
- (2) Shri Ratilal Kalidas Verma regarding need to provide financial assistance to Government of Gujarat for providing adequate electricity in rural areas of the State.
- (3) Shri Ram Tahal Chaudhary regarding need to start air service between Kolkata and Delhi via Ranchi.
- (4) Shri Ramanand Singh regarding need to supply additional electricity to Madhya Pradesh.
- (5) Shri Haribhai Chowdhary regarding need to review the working of Crop Insurance Scheme particularly in Gujarat.

- (6) Shri Rajo Singh regarding need to resume air services from more places in Bihar.
- (7) Shri Iqbal Ahmed Saradgi regarding need to release another instalment of funds under Jawahar Gram Samridhi Yojna by Centre to Karnataka.
- (8) Shri Priya Ranjan Dasmunsi regarding need for all-round development of Uttar Dinajpur district of West Bengal.
- (9) Shri Varkala Radhakrishnan regarding need to safeguard the interests of workers engaged in Coir industry of Kerala.
- (10) Dr. S. Jagathrakshkan regarding need to ensure minimum wages to handloom weavers of Tamil Nadu.
- (11) Shri Arun Kumar regarding need to open petrol outlets at certain places in Jahanabad district, Bihar.
- (12) Shri S.D. Mandalik regarding need to provide funds for Panchanganga yielding water project at Kolhapur under river purification programme.
- (13) Shri Nawal Kishore Rai regarding need to take effective steps to check recurring floods in Bihar.
- (14) Shri Sukdeo Paswan regarding need to link border areas of Bihar and West Bengal on Indo-Nepal border with National Highway.
- (15) Shri Ramdas Athawale regarding need to open a Navodaya Vidyalaya in each district for SCs/STs students exclusively in the country.

*2.05 PM*

## **9. Discussion Under Rule 193**

Time taken: 4 hrs. 52 mts.

Shri Priya Ranjan Dasmunsi raised a discussion regarding Ayodhya issue.

The following members took part in the debate:-

- (1) Shri Chinmayanand Swami
- (2) Shri Mulayam Singh Yadav
- (3) Kum. Mamata Banerjee
- (4) Shri Satyavrat Chaturvedi
- (5) Prof. Rasa Singh Rawat
- (6) Shri Somnath Chatterjee
- (7) Shri Raghunath Jha
- (8) Shri Raashid Alvi
- (9) Shri Devendra Prasad Yadav
- (10) Shri K. Yerrannaaidu

- (11) Shri Shriprakash Jaiswal
- (12) Shri Mohan Rawale
- (13) Dr. Raghuvansh Prasad Singh
- (14) Dr. Sushil Kumar Indora
- (15) Shri Prabodh Panda
- (16) Shri Haribhau Shankar Mahale
- (17) Shri Prakash V. Patil

Shri L.K. Advani replied to the discussions.

The discussion was concluded.

7 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## **LOK SABHA**

### **BULLETIN—PART I (Brief Record of Proceedings)**

Tuesday, December 4, 2001/ Agrahayana 13, 1923 (Saka)

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#### **No.183**

*11 A.M.*

#### **1. Obituary Reference**

The Speaker made a reference to the passing away of Chaudhri Nihal Singh Taxak, who was a member of Constituent Assembly.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of deceased.

*11.05 A.M.*

#### **2. Starred Questions**

Starred Question Nos. 201-204 were orally answered. Replies to Starred Question Nos. 205 – 220 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 2265 - 2410 were laid on the Table.

*12 Noon*

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2000-2001.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2000-2001.

(3) A copy each of the following Notifications (Hindi and English versions) under section 83 of the Lakshadweep Panchayats Regulation, 1994:-

(1) The Lakshadweep Panchayats (Grant in Aid) (Amendment) Rules, 2000 published in Notification No. F.No.4/4/95-DOP in the Lakshadweep Gazette dated the 14th September, 2000.

(2) The Lakshadweep Panchayats Business (Amendment) Rules, 2000 published in Notification No. F.No.5/7/95-DOP in the Lakshadweep Gazette dated the 26th August, 2000.

(4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2000-2001 alongwith Audited Accounts.

(5) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2000-2001.

(6) A copy of the Dadra and Nagar Haveli Dowry Prohibition Rules, 1999 (Hindi and English versions) published in Notification No. ADM/SWD/MS/DA/97/626 in the Dadra and Nagar Haveli Gazette dated 30th June, 2001 under sub-section (3) of section 9 of the Dowry Prohibition Act, 1961.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 2000-2001.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1999-2000.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1999-2000, together with Audit Report thereon.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1999-2000, together with Audit Report thereon under sub-section (4) of Section 23 of the Indian Institute of Technology Act, 1961.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1999-2000.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

*12.02 P.M.*

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 3rd December, 2001, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 2001, passed by Lok Sabha on the 29th November, 2001.

(2) That at its sitting held on the 3rd December, 2001, Rajya Sabha passed the Indian Succession (Amendment) Bill, 2001.

(3) That at its sitting held on the 3rd December, 2001, Rajya Sabha passed the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001.

(4) That at its sitting held on the 3rd December, 2001, Rajya Sabha agreed without any amendment to the National Commission for Safai Karamcharis (Amendment) Bill, 2001, passed by Lok Sabha on the 23rd November, 2001.

(5) That at its sitting held on the 3rd December, 2001, Rajya Sabha passed the St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001.

#### **6. Bill as passed by Rajya Sabha – Laid on the Table**

- (1) The India Succession (Amendment) Bill, 2001 ;
- (2) The Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001 ; and
- (3) The St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001.

*12.03 P.M.*

#### **7. Report of Public Accounts Committee**

Shri Narayan Datt Tiwari presented the Twenty - fifth Report (Hindi and English versions) of the Public Accounts Committee on “Case of M/s PILCOM”.

#### **8. Reports of the Standing Committee on Science and Technology, Environment and Forests**

Prof. R.R. Pramanik laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests: –

- (1) Ninety-second Report on Action Taken by the Department of Space on the recommendations/ observations contained in the Ninety-first Report on Demands for Grants (2001-2002) of the Department of Space.

(2) Ninety-third Report on Action Taken by the Department of Bio- technology on the recommendations/ observations contained in the Eighty-seventh Report on Demands for Grants (2001-2002) of the Department of Bio-technology.

(3) Ninety-fourth Report on Action Taken by the Department of Scientific & Industrial Research on the recommendations/observations contained in the Eighty-sixth Report on Demands for Grants (2001-2002) on the Department of Scientific & Industrial Research.

(4) Ninety-fifth Report on the Biological Diversity Bill, 2000.

### **9. Presentation of Petition**

Shri Kirit Somaiya presented a petition signed by Shri Suraj Mohan Sire and others of Mumbai regarding provision of passenger amenities at Govandi Railway Station, Mumbai.

*12.05 P.M.*

### **10. Calling Attention**

Shri Priya Ranjan Dasmunsi called the attention of Minister of Home Affairs to the situation arising out of influx of religious minorities from Bangladesh to India and steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

*12.36 PM*

### **11. Submissions by Members regarding problems being faced by farmers in the country, particularly in Bihar due to non-procurement of paddy.**

The following members made submissions regarding problems being faced by farmers in the country, particularly in Bihar due to non-procurement of paddy :-

(1) Shri Devendra Prasad Yadav

*(Due to interruptions in the House, Lok Sabha adjourned at 12.46 P.M. and re-assembled at 2. 03 P.M.)*

(2) Shri Prabhunath Singh

(3) Shri Pramod Mahajan

### **12. Matters Under Rule 377**

- (1) Shri Chandresh Patel raised a matter regarding need to ensure remunerative price to the Bt. Cotton growers of Gujarat.
- (2) Shri Mansinh Patel raised a matter regarding need for early completion of national highway between Dhulia and Surat in Gujarat.
- (3) Shri Punnu Lal Mohale raised a matter regarding need to ensure that all eligible persons in rural areas are included in Below Poverty Line list.
- (4) Shri Girdhari Lal Bhargava raised a matter regarding need for early commissioning of F.M. channel facility at Jaipur, Rajasthan.
- (5) Shri K.H. Muniyappa raised a matter regarding need to withdraw the reported move to disinvest Government stake in Hotel Ashok, Bangalore.
- (6) Shri K. Asungha Sangtam raised a matter regarding need to convert ariani-Mokokchung - Tuensang road in Nagaland into a double-lane road for all-round development of the region.
- (7) Shri Dharamraj Singh Patel raised a matter regarding need to waive the condition requiring registered agreement for unaided Schools/registered societies being constructed with the aid of MP's Local Area Development Fund.
- (8) Shri Bal Krishna Chauhan raised a matter regarding need to take steps for revival of fertilizers factory at Gorakhpur, U.P.
- (9) Shri M. Chinnsamy raised a matter regarding need to expedite construction of over bridges at railway level crossings in Karur Parliamentary constituency, Tamil Nadu.
- (10) Shri Ram Prasad Singh raised a matter regarding need to set up industries in backward districts of Bihar.
- (11) Shri V. Vetrivelvan raised a matter regarding need to create more cold storages for fruits and vegetables in Dharampuri district, Tamil Nadu.
- (12) Prof. (Smt.) A.K. Premajam raised a matter regarding need to review the decision to categorise certain Gram Panchayats as 'Urban' in Kerala by Bharat Sanchar Nigam Limited.

2.23 P.M.

### **13. Government Bill – Passed**

Time taken : 1 hr. 27 mts.

***The Explosive Substances (Amendment) Bill,  
2001, as passed by Rajya Sabha.***

Discussion on the motion for consideration of the Bill moved by Shri Ch. Vidyasagar Rao on the 29th November, 2001, continued.

The following members took part in the debate :-

- (1) Prof. R. R. Pramanik
- (2) Shri Anadicharan Sahu
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri Sudip Bandyopadhyay
- (5) Shri Ramji Lal Suman
- (6) Shri Giridhari Lal Bhargava

Shri Ch. Vidyasagar Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ch. Vidyasagar Rao.

The following members took part in the debate :-

- (1) Prof. R.R. Pramanik
- (2) Shri Ch. Vidyasagar Rao

The motion was adopted and the Bill was passed.

3.50 P.M.

**14. The Budget (Railways)**

Time taken : 4 hrs. 08 mts.

***Supplementary Demands for Grant (Railways) –  
2001–2002.***

*And*

***Demands for Excess Grants (Railways) – 1998 –  
1999***

The following items were taken up together :-

- (i) Supplementary Demands for Grants Nos. 14 and 16 in respect of Budget (Railways) for 2000-2001.
- (ii) Demands for Excess Grants Nos. 5, 6, 8 and 13 in respect of the Budget (Railways) for 1998-1999.

The following members took part in the debate :-

- (1) Prof. (Smt.) A.K. Premajam
- (2) Shri Giridhari Lal Bhargava
- (3) Shri Priya Ranjan Dasmunsi

- (4) Shri Kalava Srinivasulu
- (5) Kunwar Akhilesh Singh
- (6) Shri Shivaji Mane
- (7) Dr. V. Saroja
- (8) Shri Prahlad Singh Patel
- (9) Shri C.K. Jaffer Sharief
- (10) Shri V. Vetriseivan
- (11) Shri Dalit Ezhilmalai
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Arun Kumar
- (14) Shri Bhan Singh Bhaura
- (15) Shri Ram Pal Singh
- (16) Shri K.H. Muniyappa
- (17) Shri P.D. Elangovan
- (18) Shri Sudip Bandyopadhyay
- (19) Shri K.P. Singh Deo
- (20) Shri Dinesh Chandra Yadav
- (21) Shri G. Ganga Reddy
- (22) Shri Ravi Prakash Verma
- (23) Shri Haribhai Chaudhary
- (24) Shri Haribhau Shankar Mahale
- (25) Shri Brahma Nand Mandal
- (26) Shri Varkala Radhakrishnan

Shri Nitish Kumar replied to the debate.

(i) All the Supplementary Demands for Grants Nos. 14 and 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2001-2002 were voted in full.

(ii) All the Demands for Excess Grants Nos. 5, 6, 8 and 13 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1998-1999 were voted in full.

#### **15. Government Bill – Introduced**

*The Appropriation (Railways) No. 4 Bill, 2001.*

#### **16. Government Bill – Passed**

*The Appropriation (Railways) No. 4 Bill, 2001.*

The motion for consideration moved by Shri Nitish Kumar was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

**17. Government Bill – Introduced**

*The Appropriation (Railways) No. 3 Bill, 2001.*

**18. Government Bill – Passed**

*The Appropriation (Railways) No. 3 Bill, 2001.*

The motion for consideration moved by Shri Nitish Kumar was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.  
The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

*8.02 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 5, 2001/ Agrahayana 14, 1923 (Saka)

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**No.184**

*11 A.M.*

### **1. Starred Questions**

Starred Question Nos. 221 – 224 were orally answered. Replies to Starred Question Nos. 225 – 240 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2411 – 2553 and 2555 – 2635 were laid on the Table.

*12 Noon*

### **3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2000-2001.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Electronics Test Engineering, New Delhi, for the year 2000-2001.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Regional Cancer Centre, Thiruvananthapuram, for the year 1999-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihara Regional Cancer Centre, Cuttack, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihara Regional Cancer Centre, Cuttack, for the year 2000-2001.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai, for the year 2000-2001.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2000-2001.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 2000-2001.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Baroda, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Baroda, for the year 2000-2001.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre,

Bhubaneswar, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bhubaneswar, for the year 2000-2001.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Chandigarh, for the year 2000-2001.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Delhi, for the year 2000-2001.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gandhigram, for the year 2000-2001.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Patna, for the year 2000-2001.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Shimla, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Shimla, for the year 2000-2001.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Srinagar, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Srinagar, for the year 2000-2001.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Sagar, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Sagar, for the year 2000-2001.

(18) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.719 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for the public purpose of widening of National Highway No. 5 (Madras- Vijayawada-Section) in the State of Andhra Pradesh.

(ii) S.O.720 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for the public purpose of widening of National Highway No. 5 (Madras- Vijayawada-Section) in the State of Andhra Pradesh.

(iii) S.O.721 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for construction of Toll Plaza at National Highway No. 8 in the State of Haryana.

(iv) S.O.722 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for the public purpose of widening of National Highway No. 5 (Madras- Vijayawada-Section) in the State of Andhra Pradesh.

(v) S.O.723 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubaneswar-Section) in District Vizianagarm, in the State of Andhra Pradesh.

(vi) S.O.724 (E) published in Gazette of India dated the 28th July, 2001 regarding acquisition of land for the public purpose of widening of National Highway No. 5 (Madras- Vijayawada-Section) in the State of Andhra Pradesh.

(vii) S.O.738 (E) published in Gazette of India dated the 1st August, 2001 making certain amendments in Notification No. 602(E) dated the 28th June 2001.

(viii) S.O.739 (E) published in Gazette of India dated the 1st August, 2001 regarding appointment of competent authority to perform the functions under National Highway Act, 1956 on Chennai-Vijayawada Section of National Highway No.5.

(ix) S.O.740 (E) published in Gazette of India dated the 1st August, 2001 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubaneswar -Section) in the District of Visakhapatnam, in the State of Andhra Pradesh.

(x) S.O.741 (E) published in Gazette of India dated the 1st August, 2001 regarding acquisition of land for the public purpose of four laning of National Highway No. 5 (Vijaywada to Visakhapatnam - Section) in the State of Andhra Pradesh.

(xi) S.O.761 (E) published in Gazette of India dated the 7th August, 2001 regarding widening of National Highway No. 5 ( Madras- Visakhapatnam -Section) in the State of Andhra Pradesh.

(xii) S.O.762 (E) published in Gazette of India dated the 7th August, 2001 regarding widening of National Highway No. 5 ( Madras- Visakhapatnam -Section) in Srikakulam District in the State of Andhra Pradesh.

(xiii) S.O.782 (E) published in Gazette of India dated the 14th August, 2001 regarding acquisition of land for building four-laning section of National Highway No. 8 (Udaipur-Ratanpur -Section).

(xiv) S.O.1150 (E) published in Gazette of India dated the 23rd December, 2000 regarding acquisition of land on Surat- Manor for Tollway Road Project in District Navsari in the State of Gujrat National Highway No. 8.

(xv) S.O.1151 (E) published in Gazette of India dated the 23rd December, 2000 regarding acquisition of land for building four-laning National Highway No. 4 (Tumkur and Harihar) in the State of Karnataka.

(xvi) S.O.1152 (E) published in Gazette of India dated the 23rd December, 2000 regarding acquisition of land on National Highway No. 5 (Bhubaneswar-Calcutta) in the State of Orissa.

(xvii) S.O.1153 (E) published in Gazette of India dated the 23rd December, 2000 regarding acquisition

of land on Udaipur-Ratanpur Section of National Highway No. 8 in the State of Rajasthan.

(xviii) S.O.1154 (E) published in Gazette of India dated the 23rd December, 2000 regarding acquisition of land for building four-laning on National Highway No. 4 (Harihar and Maharashtra Border) in the State of Karnataka.

(xix) S.O.33 (E) published in Gazette of India dated the 11th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on Visakhapatnam-Bhubaneswar Section of National Highway No.5 in the State of Andhra Pradesh.

(xx) S.O.34 (E) published in Gazette of India dated the 11th January, 2001 regarding acquisition of land on Pune-Satara Road on National Highway No. 4 in the State of Maharashtra.

(xxi) S.O.35 (E) published in Gazette of India dated the 11th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 8, Surat – Manor Tollway Road Project in the State of Gujarat.

(xxii) S.O.36 (E) published in Gazette of India dated the 11th January, 2001 regarding acquisition of land on Surat- Manor for Tollway Road project in District Valsad in the State of Gujarat.

(xxiii) S.O.37 (E) published in Gazette of India dated the 11th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 5 (Visakhapatnam-Bhubneswar and Vijayawada –Visakhapatnam Section) in the State of Andhra Pradesh.

(xxiv) S.O.38 (E) published in Gazette of India dated the 11th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 5, Madras- Vijayawada Section in the State of Andhra Pradesh.

(xxv) S.O.238 (E) published in Gazette of India dated the 17th March, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 5, Vijayawada –Vishakhapatnam Section in the State of Andhra Pradesh.

(xxvi) S.O.239 (E) published in Gazette of India dated the 17th March, 2001 regarding appointment of competent authority to perform the function under

National Highway Act, 1956 on National Highway No. 5, in the State of Orissa.

(xxvii) S.O.240 (E) published in Gazette of India dated the 17th March, 2001 making certain amendments in the Notification No. S.O.1152 (E) dated the 23rd December, 2000.

(xxviii) S.O.294 (E) published in Gazette of India dated the 29th March, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 5, in the State of Andhra Pradesh.

(xxix) S.O.295 (E) published in Gazette of India dated the 29th March, 2001 regarding acquisition of land for the purpose of building four laning of National Highway No. 8 (Jaipur to Kishangarh) in the State of Rajasthan.

(xxx) S.O.303 (E) published in Gazette of India dated the 31st March, 2001 regarding acquisition of land for the public purpose of building, maintenance, management and operation of the National Highway No.2 (Agra to Sikandara, Kanpur Dehat.

(xxxi) S.O.58 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Vishakhapatnam-Bhubaneswar section) on National Highway No. 5, in the State of Orissa.

(xxxii) S.O.59 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 6, in the State of West Bengal.

(xxxiii) S.O.60 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Vijayawada-Vishakhapatnam section) on National Highway No. 5, in the State of Andhra Pradesh.

(xxxiv) S.O.61 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Vijayawada-Vishakhapatnam section) on National Highway No. 5, in the State of Andhra Pradesh.

(xxxv) S.O.62 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Madras - Vijayawada

section) on National Highway No. 5, in the State of Andhra Pradesh.

(xxxvi) S.O.63 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 4, in the State of Maharashtra.

(xxxvii) S.O.64 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 60, in the State of West Bengal.

(xxxviii) S.O.65 (E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Madras-Vijaywada-Section) on National Highway No. 5, in the State of Andhra Pradesh.

(xxxix) S.O.66(E) published in Gazette of India dated the 20th January, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Visakhapatnam-Bhubaneswar-Section) on National Highway No. 5, in the State of Andhra Pradesh.

(xl) S.O.104 (E) published in Gazette of India dated the 1st February, 2001 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 2 between Sikandara and Khaga in the State of Uttar Pradesh.

(xli) S.O.105 (E) published in Gazette of India dated the 1st February, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 on National Highway No. 2, in the State of Bihar.

(xlii) S.O.219 (E) published in Gazette of India dated the 13th March, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Madras-Vijaywada Section) on National Highway No. 5, in the State of Tamil Nadu.

(xliii) S.O.220 (E) published in Gazette of India dated the 13th March, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Vijaywada-Visakhapatnam Section) on National Highway No. 5, in the State of Andhra Pradesh.

(xliv) S.O.221 (E) published in Gazette of India dated the 13th March, 2001 regarding acquisition of

land in the District of Haveri for building four laning of National Highway No. 4 between Harihar and Maharashtra Border in the State of Karnataka.

(xlv) S.O.339 (E) published in Gazette of India dated the 18th April, 2001 regarding acquisition of land for building four laning of National Highway No. 7 between Hosur and Krishnagiri in the State of Tamil Nadu.

(xlvi) S.O.365 (E) published in Gazette of India dated the 26th April, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Chennai-Ranipet Section) on National Highway No. 4 in the State of Tamil Nadu.

(xlvii) S.O.366 (E) published in Gazette of India dated the 26th April, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Chennai-Ranipet Section) on National Highway No. 4 in the State of Tamil Nadu.

(xlviii) S.O.367 (E) published in Gazette of India dated the 26th April, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Chennai-Ranipet Section) on National Highway No. 4 and (Krishnagiri-Ranipet Section ) on National Highway No. 46 in the State of Tamil Nadu.

(xlix) S.O.368 (E) published in Gazette of India dated the 26th April, 2001 regarding appointment of competent authority to perform the function under National Highway Act, 1956 (Krishnagiri-Ranipet Section) on National Highway No. 46 in the State of Tamil Nadu.

(l) S.O.789 (E) published in Gazette of India dated the 16th August, 2001 regarding entrustment of execution of work relating to development and maintenance on the National Highway No. 52 in the State of Assam.

(li) S.O.851 (E) published in Gazette of India dated 31st August, 2001 regarding entrustment of one stretch on National Highway No. 9 (Hyderabad-Vijaywada Section) in the State of Andhra Pradesh.

(lii) S.O.1101 (E) published in Gazette of India dated the 6th November, 2001 regarding execution of work relating to development and maintenance on the National Highways No. 108 and 109 in the State of Uttaranchal.

(liii) S.O.1102 (E) published in Gazette of India dated the 6th November, 2001 making certain

amendments in the Notification No. SRO 1181 dated the 4th April, 1957.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 2000-2001

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2000-2001

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 2000-2001

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2000-2001

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2000-2001.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2000-2001

(25) (i) A copy of the Annual Report (Hindi and English versions) of Process Cum Product Development Centre, Meerut, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of Process Cum Product Development Centre, Meerut, for the year 2000-2001.

(26) A copy of the Merchant Shipping (Load Line) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.431 in Gazette of India dated the 11th August, 2001 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

(i) G.S.R. 596 (E) published in Gazette of India dated the 21st August, 2001 approving the Madras Port Trust Employees (Appointment, Promotion etc.) Amendment Regulations, 2001.

(ii) G.S.R. 597 (E) published in Gazette of India dated the 22nd August, 2001 approving the Calcutta Port Trust Employees Haldia Dock Complex (Recruitment, Seniority and Promotion ) Amendment Regulations, 2001.

(iii) G.S.R. 761 (E) published in Gazette of India dated the 5th October, 2001 approving the Mumbai Port Trust Employees (Leave) Amendment Regulations, 2001.

(iv) G.S.R. 798 (E) published in Gazette of India dated the 23rd October, 2001 approving the Kandla Port Trust (Recruitment of Heads of Department) Amendment Regulations, 2001.

(v) G.S.R. 800 (E) published in Gazette of India dated the 25th October, 2001 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2001.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2000-2001.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2000-2001

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bangalore, for the year 2000-2001.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Chandigarh, for the year 2000-2001.

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Dharwad, for the year 2000-2001.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Guwahati, for the year 2000-2001.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Lucknow, for the year 2000-2001.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Pune, for the year 2000-2001.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Thiruvananthapuram, for the year 2000-2001.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Udaipur, for the year 2000-2001.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Visakhapatnam, for the year 2000-2001.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 4th December, 2001, Rajya Sabha agreed without any amendment to the Cine-workers Welfare Fund (Amendment) Bill, 2001, passed by Lok Sabha on the 20th November, 2001.

(2) That at its sitting held on the 4th December, 2001, Rajya Sabha passed the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2001.

#### **5. Bill as passed by Rajya Sabha – Laid on the Table**

The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2001.

#### **6. Report of the Committee on Private Members' Bills and Resolutions**

Shri M.O.H. Farook presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **7. Report of the Standing Committee on Human Resource Development**

Shrimati Jas Kaur Meena laid on the Table a copy (Hindi and English versions) of the Hundred-eleventh Report of the Standing Committee on Human Resource Development on the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution), Bill, 2001.

#### **8. Evidence tendered before the Standing Committee on Human Resource Development**

Shrimati Jas Kaur Meena laid on the Table a copy of the record of evidence tendered before the Standing Committee on Human Resource Development on the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution), Bill, 2001.

#### **9. The Manipur Budget 2001-2002**

Shri Balasaheb Vikhe Patil on behalf of Shri Yashwant Sinha presented a statement of estimated receipts and expenditure of the State of Manipur for the year 2001-2002.

12.36 PM

## **10. Submissions by Members**

12.04 P.M.

### ***(i) Reported attack by Israel on Palestine.***

The following members made submissions regarding reported attack by Israel on Palestine:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Haman Mollah
- (3) Shri G.M. Banatwalla
- (4) Shri Mulayam Singh Yadav
- (5) Shri Mani Shankar Aiyar
- (6) Shri Jaswant Singh

12.21 PM

### ***(ii) All-India strike by Coal workers.***

The following members made submissions regarding all-India strike by Coal workers.

- (1) Shri Basudeb Acharia
- (2) Shri Sunil Khan
- (3) Shri Bikash Chowdhury
- (4) Shri Ramji Lal Suman
- (5) Shri Nawal Kishore Rai
- (6) Shri Prabodh Panda
- (7) Shri Ram Vilas Paswan

12.44 PM

### ***(iii) Increasing incidents of explosions in the Ordnance factories in the country.***

The following members made submissions regarding increasing incidents of explosions in the Ordnance factories in the country:

- (1) Shri Prahlad Singh Patel
- (2) Shri Shivraj V. Patil
- (3) Shri Priya Ranjan Dasmunsi
- (4) Dr. C.P. Thakur

12.51 PM

### ***(iv) Non-implementation of Pradhan Mantri Sarak Yojana in U.P.***

To submission made by Kunwar Akhilesh Singh regarding non-implementation of Pradhan Mantri Sarak Yojana in U.P., Dr. C.P. Thakur responded.

***(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2. 32 P.M.)***

## **11. Matters Under Rule 377**

(1) Prof. Rasa Singh Rawat raised a matter regarding need to develop grand memorials at the birth and death places of Maharshi Dayanand Saraswati.

(2) Dr. Madan Prasad Jaiswal raised a matter regarding need to run Maurya Express thrice a week via Narkatia Ganj and extend Chaura-Chori Express upto Raxaul in Bihar.

(3) Shri Virendra Kumar raised a matter regarding need to associate MPs in the Pradhan Mantri Gram Sarak Yojna for its proper implementation.

(4) Dr. Charan Das Mahant raised a matter regarding need to start a superfast train between Bilaspur and Indore via Raipur-Durg-Nagpur.

(5) Shri V.S. Shivakumar raised a matter regarding need to set up a Bench of High Court at Trivandrum, Kerala.

(6) Shri K. Muraleedharan raised a matter regarding need to review liberalized import of agricultural products with a view to safeguard the interests of farmers particularly in Kerala.

(7) Shri Moinul Hassan raised a matter regarding need to check recurring floods in Murshidabad district of West Bengal.

(8) Shri Ravi Prakash Verma raised a matter regarding need for early electricfication of villages in Kheri parliamentary constituency.

(9) Shri Chandrakant Khaire raised a matter regarding need for a comprehensive plan for conservation of Ajanta and Ellora caves in Aurangabad district, Maharashtra.

(10) Shri Bhartruhari Mahtab raised a matter regarding need to invite overseas financial institutions to invest in the construction of last phase of Rengali Right Canal project in Orissa.

(11) Shri Haribhau Shankar Mahale raised a matter regarding need to provide financial assistance to Government of Maharashtra for providing relief to the people affected by drought in Nasik district.

(12) Shri Ram Naresh Tripathee raised a matter regarding need for proper maintenance of National Highway No. 7 between Tilwara and Jabalpur-Seoni region in Madhya Pradesh.

(13) Shri Vilas Muttemwar raised a matter regarding need to approve the proposal submitted by Government of Bihar seeking amendments in the Buddha Gaya Temple Act, 1949.

(14) Dr. M. Jagannath raised a matter regarding need to sanction 25000 additional houses under Indira Awas Yojna for flood victims in Andhra Pradesh.

2.50 P.M.

## **12. Supplementary Demands for Grants (General) for 2001 –2002**

Time taken : 4 hrs. 52 mts.

Discussion on the Supplementary Demands for Grants Nos. 3, 5, 6, 8, 9, 11, 20 to 22, 27, 36, 50, 54, 58, 59, 62, 64, 65, 68, 72, 74, 76, 81, 83, 85, 87, 89 and 96 in respect of Budget (General) for 2001 – 2002 commenced .

The following members took part in the debate :-

- (1) Shri Bijoy Handique
- (2) Shri Kirit Somaiya
- (3) Prof. (Smt.) A.K. Premajam
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri Dharam Raj Singh Patel
- (6) Shri Subodh Mohite
- (7) Smt. Margaret Alva
- (8) Shri Anadicharan Sahu
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Haribhau Shankar Mahale
- (11) Shri Sudip Bandyopadhyay
- (12) Shri C. Sreenivasan
- (13) Shri Ram Nagina Mishra
- (14) Shri Madhusudan Devram Mistry
- (15) Dr. Laxminarayan Pandeya
- (16) Shri Joachim Baxla
- (17) Shri Prabhunath Singh
- (18) Shri Tilakdhari Prasad Singh
- (19) Shri Kharabela Swain
- (20) Shri Sudarsana E.M. Natchiappan
- (21) Shri Prabodh Panda
- (22) Shri Adhir Chowdhary

Shri Yashwant Sinha replied to the debate.

All the Supplementary Demands for Grants Nos. 3, 5, 6, 8, 9, 11, 20 to 22, 27, 36, 50, 54, 58, 59, 62, 64, 65, 68, 72, 74, 76, 81, 83, 85, 87, 89 and 96 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2001 – 2002 were voted in full.

## **13. Government Bill – Introduced**

*The Appropriation (No. 4) Bill, 2001.*

**14. Government Bill – Passed**

*The Appropriation (No. 4) Bill, 2001.*

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

*7.44 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

**LOK SABHA**

BULLETIN—PART I  
(Brief Record of Proceedings)

Thursday, December 6, 2001/ Agrahayana 15, 1923 (Saka)

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**No.185**

*11 A.M.*

Due to interruptions in the House, Lok Sabha  
adjourned for the day.

*11.03 A.M.*

*(Lok Sabha adjourned till 11 A.M. on Friday, the  
7th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, December 7, 2001/ Agrahayana 16, 1923 (Saka)

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**No.186**

*11 A.M.*

### **1. Starred Questions**

Starred Question Nos. 261 – 264 were orally answered. Replies to Starred Question Nos. 265 – 280 were laid on the Table.

Replies to Starred Question Nos. 241 – 260 listed for the 6th December, 2001 were also treated as Unstarred and laid on the Table of the House as the House had adjourned on that day due to interruptions..

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2866 – 3095 were laid on the Table.

Replies to Unstarred Question Nos. 2636 – 2865 listed for the 6th December, 2001 were also laid on the Table.

*12 Noon*

### **3. Papers Laid on the Table**

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2000-2001.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2000-2001.

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 2000-2001, along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Chartered Accountants (Second Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No. 1-CA (7)/59/2001 in Gazette of India dated the 29th September, 2001 under section 30B of the Chartered Accountants Act, 1949.

(3) A copy of the Notification No. G.S.R. 686 (E) (Hindi and English versions) published in Gazette of India dated the 21st September, 2001 making certain amendments in the schedule XV to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1965: -

(i) The Companies (Acceptance of Deposits) Second Amendment Rules, 2001 published in Notification No. G.S.R. 689 (E) in Gazette of India dated the 25th September, 2001.

(ii) The Companies (Passing of the Resolution by Postal Ballot) Amendment Rules, 2001 published in Notification No. G.S.R. 773 (E) in Gazette of India dated the 11th October, 2001.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2000-2001.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2000-2001.

(7) A copy of the Thirty-Sixth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1995 to June, 1998.

(8) A copy of the Explanatory Note (Hindi and English versions) to the report mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2000-2001.

(ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2000-2001.

(ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1999-2000.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Railways Opening for Public Carriage of Passengers (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 762 (E) in Gazette of India dated the 8th October, 2001 under section 199 of the Indian Railways Act, 1989.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organization, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organization, New Delhi, for the year 2000-2001.

(17) A copy of the Report of the High Level Committee on Security on Railways (Hindi and English versions).

(18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 2000-2001.

(ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2000-2001.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2000-2001, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2000-2001.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2000-2001.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2000-2001.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textiles Research Association, Surat, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manmade Textiles Research Association, Surat, for the year 2000-2001.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2000-2001.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2000-2001.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2000-2001.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2000-2001.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2000-2001.

(28) A copy each of the following Notifications (Hind and English versions) under Section 296 of the Income-Tax Act, 1961:-

(i) S.O. 2778 published in Gazette of India dated the 20th October, 2001 regarding exemption to the "Bhartiya Adim Jati Sevak Sangh, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(ii) S.O. 2779 published in Gazette of India dated the 20th October, 2001 regarding exemption to the "The Gem and Jewellery Export Promotion Council, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1996-1997, subject to certain conditions.

(iii) S.O. 2780 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indian Institute of Foreign Trade, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2000-2001, subject to certain conditions.

(iv) S.O. 2781 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Council for Social Development New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 1999-2000, subject to certain conditions.

(v) S.O. 2782 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indian Institute of Management, Lucknow” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(vi) S.O. 2783 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Sri Aurobindo Society, Calcutta” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(vii) S.O. 2784 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Software Technology Parks of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(viii) S.O. 2785 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Agri-Horticultural Society of India, Calcutta” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(ix) S.O. 2786 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Institute of Company Secretaries of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(x) S.O. 2787 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Seafarers Welfare Fund Society, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xi) S.O. 2788 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Tamil Nadu Ex-services Personnel Benevolent Fund, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xii) S.O. 2789 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Chief Ministers Earthquake Relief Fund, Maharashtra, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xiii) S.O. 2790 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-servicemen, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2000-2001, subject to certain conditions.

(xiv) S.O. 2791 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indira Gandhi National Centre for Arts, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xv) S.O. 2792 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Jnana Probbodhini Samshodhan Sanstha, Pune” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xvi) S.O. 2793 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Maharashtra Energy Development Agency, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xvii) S.O. 2794 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Maharashtra Remote Sensing Applications Centre, Nagpur” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xviii) S.O. 2796 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Prajapita Brahma Kumaris Ishwaria Vishwa Vidyalaya, Mount Abu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xix) S.O. 2797 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Krishna Gopal Ayurvedic Dharmarth Aushodhalya Trust, Ajmer” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1997-1998, subject to certain conditions.

(xx) S.O. 2798 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “India Institute of Cerebral Palsy, Calcutta” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxi) S.O. 2799 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Krishna Gopal Ayurvedic Dharmarth Aushodhalya Trust, Ajmer” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xxii) S.O. 2800 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Auroville Foundation, Auroville, Tamil Nadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xxiii) S.O. 2801 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Swadeshi Jagran Foundation, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxiv) S.O. 2802 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “T.T. Ranganathan Clinical Research Foundation, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxv) S.O. 2803 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Bhagini Samaj, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by

the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(xxvi) S.O. 2804 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Tribune Trust, Chandigarh” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxvii) S.O. 2805 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Asian Institute of Transport Development, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxviii) S.O. 2806 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “J.R.D. Tata Trust, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 20001-2002 to 2003-2004, subject to certain conditions.

(xxix) S.O. 2807 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “National Centre for the Performing Arts, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxx) S.O. 2808 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Missionaries of Charity, Kolkatta” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxi) S.O. 2809 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “S.O.S. Children’s Village of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxxii) S.O. 2810 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Rastrotthana Parishat, Banglore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxxiii) S.O. 2811 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Homi Bhabha Fellowship Council, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961

for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxxiv) S.O. 2812 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Oil Coordination Committee, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxxv) S.O. 2813 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Centre for Social Research, Vasant Kunj, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxxvi) S.O. 2814 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Kerala Motor Transport Worker’s Welfare Fund Board, Kollam” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1991-1992 to 1993-1994, subject to certain conditions.

(xxxvii) S.O. 2815 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “His Holiness The Dalai Lama’s Charitable Trust, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxxviii) S.O. 2816 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Kerala Motor Transport Workers’ Welfare Fund Board, Kollam” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-1995 to 1996-1997, subject to certain conditions.

(xxxix) S.O. 2817 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Yusuf Meharally Centre, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xl) S.O. 2818 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “National Welfare Fund for Sports Persons, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xli) S.O. 2819 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indian Gypsy Works Fellowship Trust, Harur” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xlii) S.O. 2820 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Sri Brahmattantra Swatantra, Parakalaswamy Mutt, Mysore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-1995 to 1996-1997, subject to certain conditions.

(xliii) S.O. 2821 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Vivekananda Kendra Pratisthan, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xliv) S.O. 2822 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Ramana Maharshi Centre for Learning, Bangalore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xlv) S.O. 2823 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “EAN – India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xlvi) S.O. 2824 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “National Children’s Fund, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(xlvii) S.O. 2825 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Confederation of Indian Industry, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xlviii) S.O. 2826 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “State Innovation in Family Planning Services Project Agencies, Lucknow” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xlix) S.O. 2827 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Gujarat Pollution Control Board, Gandhinagar” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-97 to 1998-1999, subject to certain conditions.

(l) S.O. 2828 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Technology Development Board, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(li) S.O. 2829 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Sarva Seva Sangh, Wardha” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(lii) S.O. 2830 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indo-German Social Service Society, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-1995 to 1996-1997, subject to certain conditions.

(liii) S.O. 2831 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Gandhi Smarak Sanghralhalya Samiti, Rajghat, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(liv) S.O. 2832 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indian Association of Women’s Studies New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(lv) S.O. 2833 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Indo-German Social Service Society, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(lvi) S.O. 2834 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Srirangam Srimadh Andavan Periasramam , Trichy ” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-1998, subject to certain conditions.

(lvii) S.O. 2836 published in Gazette of India dated the 20th October, 2001 regarding exemption to the “Joint Plant Committee, Calcutta” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001 to 2003, subject to certain conditions.

(lviii) The Income Tax (9th Amendment) Rules, 2001 published in Notification No. S.O. 630(E) in Gazette of India dated the 2nd July, 2001, together with an explanatory memorandum.

(lix) The Income Tax (8th Amendment) Rules, 2001 published in Notification No. S.O. 631(E) in Gazette of India dated the 2nd July, 2001, together with an explanatory memorandum.

(lx) The Income Tax (10th Amendment) Rules, 2001 published in Notification No. S.O. 632(E) in Gazette of India dated the 2nd July, 2001, together with an explanatory memorandum.

(lxi) The Income Tax (11th Amendment) Rules, 2001 published in Notification No. S.O. 633(E) in Gazette of India dated the 2nd July, 2001, together with an explanatory memorandum.

(lxii) The Income Tax (12th Amendment) Rules, 2001 published in Notification No. S.O. 634(E) in Gazette of India dated the 2nd July, 2001, together with an explanatory memorandum.

(lxiii) The Income Tax (15th Amendment) Rules, 2001 published in Notification No. S.O. 715(E) in Gazette of India dated the 27th July, 2001, together with an explanatory memorandum.

(lxiv) The Income Tax (16th Amendment) Rules, 2001 published in Notification No. S.O. 716(E) in Gazette of India dated the 27nd July, 2001, together with an explanatory memorandum.

(lxv) The Income Tax (18th Amendment) Rules, 2001 published in Notification No. S.O. 768(E) in Gazette of India dated the 8th August, 2001, together with an explanatory memorandum.

(lxvi) The Income Tax (20th Amendment) Rules, 2001 published in Notification No. S.O. 793(E) in Gazette of India dated the 17th August, 2001, together with an explanatory memorandum.

(lxvii) The Income Tax (19th Amendment) Rules, 2001 published in Notification No. S.O. 794(E) in Gazette of India dated the 17th August, 2001, together with an explanatory memorandum.

(lxviii) The Income Tax ( 21st Amendment) Rules, 2001 published in Notification No. S.O. 808(E) in Gazette of India dated the 21st August, 2001, together with an explanatory memorandum.

(lxix) The Income Tax ( 22nd Amendment) Rules, 2001 published in Notification No. S.O. 940(E) in Gazette of India dated the 25th September, 2001, together with an explanatory memorandum.

(lxx) The Income Tax ( 23rd Amendment) Rules, 2001 published in Notification No. S.O. 1022(E) in Gazette of India dated the 11th October, 2001, together with an explanatory memorandum.

(29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O.832 (E) published in Gazette of India dated the 28th August, 2001 together with an explanatory memorandum laying down tariff values for Crude Palmolein, for the purposes of determining its value for assessment of Customs duties leviable on advalorem basis on its import.

(ii) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 2001 published in Notification No. G.S.R. 652 (E) in Gazette of India dated the 7th September, 2001 together with an explanatory memorandum.

(iii) S.O.1011 (E) published in Gazette of India dated the 9th October, 2001 together with an explanatory memorandum making certain amendments in the Notification No.36/2001-Cus., dated the 3rd August, 2001.

(iv) S.O.830 (E) published in Gazette of India dated the 28th August, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(v) S.O.831 (E) published in Gazette of India dated the 28th August, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(vi) S.O.941 (E) published in Gazette of India dated the 25th September, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(vii) S.O.942 (E) published in Gazette of India dated the 25th September, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(viii) S.O.958 (E) published in Gazette of India dated the 27th September, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(ix) S.O.959 (E) published in Gazette of India dated the 27th September, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(x) S.O.967 (E) published in Gazette of India dated the 28th September, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(xi) S.O.1060 (E) published in Gazette of India dated the 25th October, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(xii) S.O.1061 (E) published in Gazette of India dated the 25th October, 2001 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(xiii) G.S.R.772 (E) published in Gazette of India dated the 10th October, 2001 together with an explanatory memorandum making certain amendments in Notification Nos. 138/91-Cus., and 140/91-Cus., dated the 22nd October 1991.

(xiv) G.S.R..831 (E) published in Gazette of India dated the 6th November, 2001 together with an explanatory memorandum making certain amendments in six Notifications mentioned therein.

(xv) G.S.R.780 (E) published in Gazette of India dated the 16th October, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 148/94-Cus., dated the 13th July, 1994

(xvi) G.S.R.795 (E) published in Gazette of India dated the 23rd October, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 17/2001-Cus., dated the 1st March, 2001.

(xvii) G.S.R.810 (E) published in Gazette of India dated the 30th October, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 17/2001-Cus., dated the 1st March, 2001.

(xviii) G.S.R.847 (E) published in Gazette of India dated the 13th November, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 17/2001-Cus., dated the 1st March, 2001.

(xix) G.S.R.850 (E) published in Gazette of India dated the 16th November, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 17/2001-Cus., dated the 1st March, 2001.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 770 (E) published in Gazette of India dated the 10th October, 2001 together with an explanatory memorandum making certain amendments to the Notification No.3/2001-CE dated the 1st March, 2001.

(ii) G.S.R. 771 (E) published in Gazette of India dated the 10th October, 2001 together with an explanatory memorandum making certain amendments to the Notification No.1/95-CE dated the 4th January, 1995.

(iii) G.S.R. 830 (E) published in Gazette of India dated the 6th November, 2001 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.

(iv) G.S.R. 845 (E) published in Gazette of India dated the 13th November, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 32/2001-CE, dated the 28th June, 2001.

(31) A copy of the Service Tax (Third Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 846(E) in Gazette of India dated the 13th October, 2001, under sub-section (4) of Section 94 of the Finance Act, 1994.

(32) A copy of the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Amendment Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 751 (E) in Gazette of India dated the 1st October, 2001, under sub-section (3) of Section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(ii) G.S.R. 753 (E) published in Gazette of India dated the 3rd October, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on white Portland cement, originating in or exported from the UAE and Iran and imported into India at the rates recommended by the Designated Authority.

(ii) G.S.R. 754 (E) published in Gazette of India dated the 3rd October, 2001 together with an explanatory memorandum seeking to rescind Notification No. 64/2001-Cus., dated the 14th June, 2001.

(iii) G.S.R. 815 (E) published in Gazette of India dated the 1st November, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on Potassium Permanganate, originating in or exported from the People's Republic of China, Honkong and Taiwan at the rates recommended by the Designated Authority.

(iv) G.S.R. 820 (E) published in Gazette of India dated the 2nd November, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium Hydrosulphite, originating in or exported from People's Republic of China at the rates recommended by the Designated Authority.

(v) G.S.R. 821 (E) published in Gazette of India dated the 2nd November, 2001 together with an explanatory memorandum seeking to impose final anti-dumping duty on Zinc Oxide, originating in or exported from People's Republic of China at the rates recommended by the Designated Authority.

(vi) G.S.R. 848 (E) published in Gazette of India dated the 13th November, 2001 together with an explanatory memorandum seeking to amend Notification No. 19/2001-Cus., dated the 1st March, 2001.

(vii) G.S.R. 851 (E) published in Gazette of India dated the 16th November, 2001 together with an

explanatory memorandum seeking to prescribe provisional assessment of anti-dumping duty on thermal sensitive paper, when exported by M/s Papierfabrik August Koehler Ag, Germany and imported into India pending new shipper review by the designated authority.

(xx) G.S.R.796 (E) published in Gazette of India dated the 23rd October, 2001 together with an explanatory memorandum making certain amendments in the Notification No. 19/2001-Cus., dated the 1st March, 2001.

(34) A copy of the Reserve Bank of India General (Amendment) Regulations, 2000 (Hindi and English versions) published in Notification No. 6 in Gazette of India dated the 10th February, 2001 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

(35) A copy of the General Insurance (Employees') Pension (Second Amendment) Scheme, 2001 (Hindi and English versions) published in Notification No. S.O. 1086 (E) in Gazette of India dated the 2nd November, 2001 under sub-section (5) of section 17 A of the General Insurance Business (Nationalization) Act, 1972.

(36) A copy each of the following Notifications (Hindi and English versions) issued under section 139 of the Income Tax Act, 1961:-

(i) S.O. 409 (E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum specifying the floor areas in respect of immovable property used for residential or commercial purposes in all the urban areas in the country as defined as the 1991 census.

(ii) S.O. 410 (E) published in Gazette of India dated the 10th May, 2001 together with an explanatory memorandum specifying all the urban areas in the country as defined by the 1991 census of India for the purposes of proviso to sub-section (1) of section 139 of the Income-tax Act, 1961.

(iii) S.O. 484 (E) published in Gazette of India dated the 30th May, 2001 together with an explanatory memorandum fixing with effect from the 1st April, 2001, 9.5% as the rate referred in the notification.

(iv) S.O. 507 (E) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum specifying the classes of persons mentioned therein to whom the provisions of the 1st proviso of the Act shall not apply.

(v) S.O. 508 (E) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum specifying the places mentioned therein as the places of pilgrimage and travel to such places shall not be regarded as travel to any foreign country.

(vi) S.O. 509 (E) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum specifying the neighboring countries mentioned therein not to be included in the expression “travel to any foreign country” .

(vii) S.O. 511 (E) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum specifying the classes of persons mentioned therein to whom the provisions of the 1st proviso of the Act shall apply.

(37) A copy of the Expenditure tax (1st Amendment) Rules, 2001 (Hindi and English versions ) published in Notification No. S.O.713(E) in Gazette of India dated the 27th July, 2001, under sub-section (4) of section 31 of the Expenditure-tax Act, 1987 together with an explanatory memorandum.

(38) A copy of the Wealth - tax (1st Amendment) Rules, 2001 (Hindi and English versions ) published in Notification No., S.O.714(E) in Gazette of India dated the 27th July, 2001, under sub-section (4) of section 46 of the Wealth -tax Act, 1957 together with an explanatory memorandum.

(39) A copy of the Notification No. S.O.1021(E) (Hindi and English versions) published in Gazette of India dated the 11th October, 2001 together with an explanatory memorandum specifying that the sub-clause(iii) of clause (2) of section 17 of the Income – tax Act, 1961 shall apply to the shares, debentures or warrants allotted under any Employees’ Stock Option Plan or Scheme framed in accordance with the guidelines mentioned therein, issued under section (2) of section 17 of the said Act.

(40) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to banks and Financial Institution Act, 1993:-

(i) The Debts Recovery Appellate Tribunal, Mumbai (Group ‘C’ and ‘D’ Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 606 (E) in Gazette of India dated the 24th August, 2001.

(ii) The Debts Recovery Tribunal, Kolkata (Group ‘C’ and ‘D’ Posts) ( Non-Gazetted) Recruitment

(Amendment) Rules, 2001 published in Notification No. G.S.R. 607 (E) in Gazette of India dated the 24th August, 2001.

(iii) The Debts Recovery Tribunal, Ahmedabad (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 608 (E) in Gazette of India dated the 24th August, 2001.

(iv) The Debts Recovery Tribunal, Bangalore (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 609 (E) in Gazette of India dated the 24th August, 2001.

(v) The Debts Recovery Tribunal, Jaipur (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 24th August, 2001.

(vi) The Debts Recovery Tribunal, Chennai (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 611 (E) in Gazette of India dated the 24th August, 2001.

(vii) The Debts Recovery Tribunal, Guwahati (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 612 (E) in Gazette of India dated the 24th August, 2001.

(viii) The Debts Recovery Tribunal, Patna (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 24th August, 2001.

(ix) The Debts Recovery Tribunal, Jabalpur (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 24th August, 2001.

(x) The Debts Recovery Tribunal, Mumbai (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 615 (E) in Gazette of India dated the 24th August, 2001.

(xi) The Debts Recovery Tribunal, Delhi (Group 'C' and 'D' Posts) ( Non-Gazetted) Recruitment (Amendment) Rules, 2001 published in Notification No. G.S.R. 616 (E) in Gazette of India dated the 24th August, 2001.

(41) A copy of the Notification No. S.O.510 (E) (Hindi and English versions) published in Gazette of India dated the 11th June, 2001 together with an explanatory memorandum specifying the Cost Inflation Index for financial year commencing on the 1st April, 2001 and ending on the 31st March, 2002, issued under section 48 of the Income –tax Act, 1961.

(42) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

(i) Report on the working and activities of the Canara Bank for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the Central Bank of India for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Indian Overseas Bank for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Punjab National Bank for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the United Bank of India for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the UCO Bank for the year 2000-2001, alongwith Accounts and Auditor's Report thereon.

(43) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Hyderabad, State Bank of Indore, State Bank of Patiala and State Bank of Saurashtra for the years 2000-2001, alongwith the Audited Accounts and Auditor's Report thereon, under sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks ) Act, 1959.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2000-2001.

(45) Statistical Statement (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2001-2001.

(46) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st March, 2001.

(47) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2001, together with Auditor's Report thereon:-

- (i) Sravsthi Gramin Bank, Bahraich.
- (ii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar.
- (iii) Chhatarsal Gramin Bank, Orai.
- (iv) Thar Anchalik Gramin Bank, Jodhpur.
- (v) Jaipur Nagaur Anchalik Gramin Bank, Jaipur.
- (vi) Sarayu Gramin Bank, Lakhimpur Kheri.
- (vii) Ellaquai Dehati Bank, Srinagar.
- (viii) Vindhyavasini Gramin Bank, Mirzapur.
- (ix) Adhiyaman Grama Bank, Dharamपुरi.

(48) (i) A copy of the Annual Report (Hindi and English versions) on the Trend and Progress of Housing in India (National Housing Bank) for the year ended the June, 1999 under section 42 of the National Housing Act, 1987.

(49) A copy of the Notification No. S.O. 819 (E) (Hindi and English versions) published in Gazette of India dated the 23rd August, 200, specifying zero per cent ad valorem as the rate of cess on export of all scheduled spices in any form, by the Export Oriented Units and Units in the Export Processing Zones and Special Economic Zones issued under section 3 of the Spices Cess Act, 1986.

(50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the India Tea and Restaurants Limited, Mumbai, for the year 2000-2001.

(ii) Annual Report of the India Tea and Restaurants Limited, Mumbai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of Spices Board, Cochin, for the year 2000-2001.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2000-2001

(53) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) G.S.R. 626 (E) published in Gazette of India dated the 30th August, 2001 notifying the minimum sugarcane prices payable by sugar factories for 1999-2000 sugar season.

(ii) G.S.R. 627 (E) published in Gazette of India dated the 30th August, 2001 notifying the minimum sugarcane prices payable by sugar factories for 2000-2001 sugar season.

(iii) S.O. 1146 (E) published in Gazette of India dated the 20th November, 2001 rescinding the Notification No. G.S.R. 913 dated 10th June, 1966.

(54) A copy of the Standards of Weights and Measures (General) (Second Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 842 (E) in Gazette of India dated the 9th November, 2001 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th December, 2001, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-second Amendment) Bill, 2001, passed by Lok Sabha on the 28th November, 2001.

#### **5. Reports of the Standing Committee on Industry**

Dr. B.B. Ramaiah laid on the table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry:—

(1) 58th Report on Problems faced by Hindustan Paper Corporation Limited in the North Eastern Region; and

(2) 59th Report on the Action Taken by Government on the Recommendations contained in the 47th Report of the Standing Committee on Industry on Demands for Grants (2001-2002) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises.

*12.04 P.M.*

#### **6. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10th December, 2001.

*12.12. P.M.*

#### **7. Motion for Election to Committee**

Dr. (Smt.) Rita Verma on behalf of Dr. Murli Manohar Joshi moved the following motion :-

“That in pursuance of Section 3(4) (j) and 4 (1) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for a period of 3 years, subject to the other provisions of the said Act.”

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.22 P.M. and re- assembled at 2.02 P.M.)*

#### **8. Government Bill – Introduced**

*The Jute Manufactures Cess (Amendment) Bill, 2001.*

*(Due to continuous interruptions in the House, Lok Sabha adjourned for the day)*

*2.16 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Monday, the 8th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 10, 2001/ Agrahayana 19, 1923 (Saka)

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#### No.187

*11 A.M.*

#### 1. Starred Questions

Starred Question Nos. 281, 283, 284 and 286 were orally answered. Replies to Starred Question Nos. 282, 285 and 287 - 300 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3096 - 3325 were laid on the Table.

*12 Noon*

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 1148 (E) (Hindi and English versions) published in Gazette of India dated the 21st November, 2001 making certain amendments in the Notification No. S.O. 60 (E) dated the 27th January, 1994 issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1999-2000.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2000-2001.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2000-2001.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1997-1998.

(ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1997-1998, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Service (India) Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Water and Power Consultancy Service (India) Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2000-2001, along with audited Accounts.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2000-2001.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2000-2001.

(ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following Notifications (Hindi and English versions) under section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

(i) The Employees' Pension (Fourth Amendment) Scheme, 2001 published in Notification No. G.S.R. 746 (E) in Gazette of India dated the 28th September, 2001.

(ii) The Employees' Pension (Second Amendment) Scheme, 2001 published in Notification No. G.S.R. 747 (E) in Gazette of India dated the 28th September, 2001.

(iii) The Employees' Pension (Third Amendment) Scheme, 2001 published in Notification No. G.S.R. 774 (E) in Gazette of India dated the 11th October, 2001.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 2000-2001.

(ii) Annual Report of Singareni Collieries Company Limited, Kothagudem, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Coal India Limited (Volumes-I and II), Calcutta, for the year 2000-2001.

(ii) Annual Report of Coal India Limited (Volumes-I and II), Calcutta, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy each of the following papers (Hindi and English versions) under section 619 A of the

Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1998-1999.

(ii) Annual Report of Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1999-2000.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2000-2001.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2000-2001.

#### **4. Reports of the Committee on Subordinate Legislation**

Shri P.H. Pandian presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **5. Report of Business Advisory Committee**

Shri Pramod Mahajan presented the Thirtieth Report of the Business Advisory Committee.

#### **6. Statement by Minister**

The Minister of Petroleum and Natural Gas made a statement regarding 'supply of Gasohol in the country'.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.45 P.M. and re-assembled at 2.02 P.M.)*

*2.03 P.M.*

#### **7. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Ram Naresh Tripathee regarding need for early clearance to laying of concrete cement on National Highway No. 7 in Seoni.
- (2) Dr. Ashok Patel regarding need to provide telephone facilities at Fatehpur and Bindki railway stations in U.P.
- (3) Shri Ramanand Singh regarding need to provide financial assistance to the Government of Madhya Pradesh for construction of canal on the right side of Rani Awanti Bai Dam.
- (4) Shri Babubhai Katara regarding need to reconsider the decision to close the Super Bazar.
- (5) Shri Ram Tahal Chaudhary regarding need to review the decision of enhanced telephone rent being charged in rural areas of Ranchi Parliamentary Constituency.
- (6) Shri Jagmeet Singh Brar regarding need to take stringent measures to safeguard security interests of the country.
- (7) Shri Sunder Lal Tiwari regarding need for creation of a separate State of Vindhya Pradesh.

(8) Shri Tarachand Bhagora regarding need for laying of broad-gauge line between Dungarpur and Ratlam via Banswada in Rajasthan.

(9) Shri T.Govindan regarding need to declare support price of arecanut at Rs. 100/- per kg. particularly in Kerala.

(10) Dr. Jagannath Manda regarding need to grant 100% exemption in income-tax on donations made to Sports Authority of Andhra Pradesh for National Games – 2002 at Hyderabad.

(11) Shri Raghuraj Singh Shakya regarding need to expedite the installation of proposed Telephone Exchanges in U.P.

(12) Shri Anant M. Gudhe regarding need for early conversion of Achalpur – Murtizapur – Yawatmal narrow gauge rail line in Maharashtra into broadgauge.

(13) Dr. Bikram Sarkar regarding need to take steps for revival of I.I.S.C.O.

(14) Shri Nawal Kishore Rai regarding need to formulate a comprehensive plan for alround development of Bihar.

(15) Shri Vanlal Zawma regarding need for more flights on Kolkata –Aizwal route and to introduce Aizwal – Guwahati air service.

2.04 P.M.

## **8. The Manipur Budget – 2001 -2002.**

Time Taken : 1 hr. 4 mts.

The following items were taken up together :-

***(1) General discussion on the Budget for the State of Manipur for 2001-2002.***

***(2) Demands for Grants Nos. 1 to 47 in respect of Budget for the State for Manipur for 2001-2002.***

The following members took part in the debate :-

- (1) Shri Mani Shankar Aiyar
- (2) Shri Bajju Ban Riyan
- (3) Shri Th. Chaoba Singh
- (4) Shri Holkhomang Haokip
- (5) Shri M.V.V.S. Murthi
- (6) Dr. Raghuvansh Prasad Singh

Shri Balasaheb Vikhe Patil replied to the combined debate.

All the Demands for Grants Nos. 1 to 47 (both

Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Manipur for 2001 – 2002 were voted in full.

### **9. Government Bill – Introduced**

*The Manipur Appropriation Bill, 2001.*

### **10. Government Bill – Passed**

*The Manipur Appropriation Bill, 2001.*

The motion for consideration moved by Shri Balasaheb Vikhe Patel on behalf of Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balasaheb Vikhe Patil.

The motion was adopted and the Bill was passed.

3.08 PM

### **11. Discussion Under Rule 193**

Time taken: 4 hrs 43 mts.

Shri Rup Chand Pal raised a discussion on the Statement made by the Minister of Commerce and Industry regarding the Fourth Ministerial Conference of WTO held at Doha.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Mani Shankar Aiyar
- (3) Prof. Ummareddy Venkateswarlu
- (4) Shri Ramji Lal Suman
- (5) Dr. Bikram Sarkar
- (6) Shri P.H. Pandian
- (7) Dr. Ramkrishna Kusmaria
- (8) Shri Prabodh Panda
- (9) Shri Devendra Prasad Yadav
- (10) Shri Prakash Yashwant Ambedkar
- (11) Dr. Jaswant Singh Yadav
- (12) Dr. Raghuvansh Prasad Singh
- (13) Smt. Renu Kumari
- (14) Smt. Shyama Singh
- (15) Shri Ramesh Chennithala
- (16) Shri Haribhau Shankar Mahale

Shri Murasoli Maran replied to the discussion.  
The discussion was concluded.

7.51 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the  
11th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 11, 2001/ Agrahayana 20, 1923 (Saka)

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**No.188**

*11 A.M.*

#### **1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 301 – 320 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3326 – 3545 would be printed in the Official Report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.09 P.M. and re-assembled at 12 Noon).*

*12 Noon*

#### **2. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) (1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2000-2001.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the National Building Construction Corporation Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the National Building Construction Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2000-

2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board for the year 1999-2000, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board for the year 2000-2001.

(5A) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2000-2001.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2000-2001, along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2000-2001.

(ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2000-2001.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Kochi, for the year 2000-2001.

(ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Kochi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6A) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmer Fertilizers Cooperative Limited, New Delhi, for the year 2000-2001.

(7) A copy of the Statues of the National Institute of Pharmaceutical Education and Research (Hindi and English versions) under sub-section (1) of the Section 27 of the National Institute of Pharmaceutical and Education Research Act, 1998.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharti Cooperative

Limited, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharti Cooperative Limited, New Delhi, for the year 2000-2001.

(9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India –Union Government (Civil) – (No. 3B of 2001) for the year ended the 31st March, 2000 (Performance Appraisals).

(ii) Report of the Comptroller and Auditor General of India –Union Government (Defence Services) - (No. 7A of 2001) for the year ended the 31st March, 2001 – Review of Procurement for OP Vijay (Army).

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2000-2001.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2000-2001.

(ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2000-2001.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2000-2001.

(13) A copy of the National Council for Teacher Education (procedure to be followed in processing the applications for recognition received from institutions existing prior to establishment of NCTE) Regulations, 2001 (Hindi and English versions) published in Notification No. F. No. 9-5/2001 NCTE-1 in Gazette of India dated the 5th October, 2001 under section 33 of the National Council for Teacher Education Act, 1993.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chandigarh, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chandigarh, for the year 2000-2001.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chennai, for the year 2000-2001.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1999-2000, along with Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1999-2000.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001.

(19) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1997-1998, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1997-1998.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1998-1999, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1998-1999.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1999-2000.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2000-2001.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2000-2001.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2000-2001.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 2000-2001.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2000-2001.

(31)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Indian Council of Philosophical Research, New Delhi, for the year 1999-2000.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2000-2001, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2000-2001.

(36) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2000-2001.

### **3. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th December, 2001, Rajya Sabha agreed without any amendment to

the Essential Services (Maintenance) Ordinance Repeal Bill, 2001, passed by Lok Sabha on the 29th November, 2001.

#### **4. Report of Public Accounts Committee**

Shri Narayan Datt Tiwari presented the Twenty Sixth Report (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha) on "Development of Tourism Infrastructure".

#### **5. Statements of Government on Report of Standing Committee on Defence**

Dr. Laxminarayan Pandeya lay on the Table the Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the Tenth Report of the Committee (Thirteenth Lok Sabha) regarding action taken on the recommendations contained in their Third Report (Thirteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2000-2001.

#### **6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Thawar Chand Gehlot presented the Nineteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including the Minutes (Hindi and English versions) of the Sitting of the Committee relating thereto on "Action Taken by the Government on the recommendations contained in the Eighth Report (Thirteenth Lok Sabha) on the Ministry of Tribal Affairs – Working of Integrated Tribal Development Projects in Madhya Pradesh".

#### **7. Calling Attention**

Shri Prabhunath Singh called the attention of Minister of Planning to the situation arising due to denial of a financial package to the Government of Bihar by the Central Government. The Minister of State in the Ministry of Planning made a statement in regard thereto. Clarificatory questions from others members were held over to the 12th December, 2001.

*12.05 P.M.*

#### **8. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement (i) correcting the reply given on August 14, 2001 to Starred Question No,

328 by Late Shri Madhavrao Scindia, M.P. and Shri Kirit Somaiya, M.P. regarding Report of NHRC and (ii) reasons for delay in correcting the reply.

*12.06 P.M.*

**9. Motion regarding Thirtieth Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 10th December, 2001.”

The motion was adopted.

**10. Government Bill – Motion for Leave to introduce – Under consideration**

*The Prevention of Terrorism Bill, 2001.*

Shri L.K. Advani sought leave of the House to introduce the Bill. Due to interruptions in the House, Lok Sabha adjourned till 2 P.M.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day).*

*2.04 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 12, 2001/ Agrahayana 21, 1923 (Saka)

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**No.189**

*11 A.M.*

### **1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 321 – 340 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3546 – 3755 would be printed in the Official Report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.02 P.M. and re-assembled at 12 Noon).*

*12 Noon*

### **2. Papers Laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2000-2001.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homeopathy, New Delhi, for the year 1998-99.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Central Council for Research in Homeopathy, New Delhi, for the year 1998-99, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homeopathy, New Delhi, for the year 1998-99.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (1) A copy of the Central Motor Vehicles (7th Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R. 853 (E) in Gazette of India dated the 19th November, 2001 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

(5) A copy of the Notification No. 1138(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 2001 notifying the levied and paid fees on mechanical vehicles for the use of permanent bridge across Shakti Nallah on National Highway No. 6 under section 10 of the National Highways Act, 1956.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2000-2001.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2000-2001.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2000-2001.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, , for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Indian Institute of Entrepreneurship, Guwahati, , for the year 2000-2001.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2000-2001.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2000-2001.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Design of Electrical Measuring Instruments, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Design of Electrical Measuring Instruments, Mumbai, for the year 2000-2001.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2000-2001.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2000-2001.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2000-2001.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2000-2001.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of Indian Rare Earths Limited, Mumbai, for the year 2000-2001.

(ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of Electronics Corporation of India Limited, Hyderabad, for the year 2000-2001.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of Uranium Corporation of India Limited, Jaduguda, for the year 2000-2001.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) The Tariff Authority for Major Ports (Provident Fund) Regulations, 2001 published in Notification No. G-27038/1/98-TAMP in Gazette of India dated the 8th August, 2001.

(ii) The Tariff Authority for Major Ports (Medical Examination) Regulations, 2001 published in

Notification No. A-17011/1/98-TAMP in Gazette of India dated the 31st August, 2001.

(19) A copy of the Lighthouse Accounting and Financial Powers (Amendment) Rules, 2001 (Hindi and English versions ) published in Notification No. G.S.R. 870 (E) in Gazette of India dated the 28th November, 2001 under sub-section (3) of section 21 of the Lighthouse Act, 1927.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2000-2001.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2000-2001., along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2000-2001.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2000-2001.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organization (Navik Bhavishya Nidhi), Mumbai, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2000-2001.

(22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2000-2001.

(23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, for the year 2000-2001.

(24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, for the year 2000-2001.

### **3. Report of the Committee on Private Members' Bills and Resolutions**

Shri Prahlad Singh Patel presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### **4. Report of Estimates Committee**

Shri Sanat Kumar Mandal presented the Seventh Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in the Fourth Report (Thirteenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs- Banking Division) - Role of Public Sector Banks in Self Employment Schemes including PMRY.

### **5. Reports of the Standing Committee on Home Affairs**

Shri Anadi Sahu laid on the Table a copy each of the Eighty- first and Eighty-second Reports (Hindi and English versions) of the Standing Committee on Home Affairs on the Lotteries (Prohibition) Bill, 1999 and North- Eastern Council (Amendment) Bill, 1998, respectively.

### **6. Evidence tendered before the Standing Committee on Home Affairs**

Shri Anadi Sahu laid on the Table a copy each of the Evidence tendered before the Standing Committee on Home Affairs on the Lotteries (Prohibition) Bill, 1999 and North-Eastern Council (Amendment) Bill, 1998, respectively.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.30 P.M. ).*

**7. Report of the Standing Committee on Transport and Tourism**

Shri Anil Basu laid on the table a copy of the Fifty-fourth Report ( Hindi and English versions) of the Standing Committee on Transport and Tourism on the Functioning of Border Roads Organisation.

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day).*

2.31 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

**LOK SABHA**

BULLETIN—PART I  
(Brief Record of Proceedings)

Thursday, December 13, 2001/ Agrahayana 22, 1923 (Saka)

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**No.190**

*11 A.M.*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day).*

*11.02 A.M..*

*(Lok Sabha adjourned till 11 A.M. on Friday, the 14th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Friday, December 14, 2001/ Agrahayana 23, 1923 (Saka)

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#### No.191

11 A.M.

#### 1. Reference by the Speaker

The Speaker made a reference to the terrorist attack on Parliament House on the 13th December, 2001.

The Speaker, on behalf of the Leader of the House, Leader of Opposition, Leaders of Parties, all the Members and on his own behalf moved the following Resolution :--

“This House condemns the cowardly terrorists attack on the Parliament House on 13th December, 2001. The cult of violence and hatred promoted by senseless elements having no faith in democratic institutions has claimed seven innocent lives. Such attacks reinforce our determination to fight the evil of terrorism. Let us rededicate ourselves to protect the sovereignty and integrity of the country at all costs.

This House sends its condolences to the bereaved families.”

The resolution was unanimously adopted.

As a mark of respect to the memory of those who lost their lives in terrorists attack, members stood in silence for a short while and thereafter the House was adjourned for the day.

#### 2. Questions

As the House adjourned after adopting Resolution condemning the terrorist attack on Parliament House, Starred Questions could not be called for oral answers. Starred Question Nos. 361 – 380 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3986 – 4215 would be printed in the Official Report for the day.

A statement by the Minister of Social Justice and Empowerment (i) correcting the reply given on 29.8.2001 to Unstarred Question No. 5585 regarding Central Adoption Resources Agency and

(ii) the reasons for delay in correcting the reply, would also be printed in the Official Report for the day.

Replies to Starred Question Nos. 341 – 360 listed for the 13th December, 2001 were also treated as Unstarred and would be printed in the Official Report for the day as the House had adjourned on that day due to interruptions.

Replies to Unstarred Question Nos. 3756 – 3985 listed for the 13th December, 2001 would also be printed in the Official Report for the day.

11.04 A.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th December, 2001).*

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**G.C. MALHOTRA,**  
*Secretary-General*

## **LOK SABHA**

### **BULLETIN—PART I (Brief Record of Proceedings)**

Tuesday, December 18, 2001/ Agrahayana 27, 1923 (Saka)

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#### **No.192**

*11 A.M.*

#### **1. Obituary References**

The Speaker made obituary references to the passing away of Shri Gudivada Gurunadha Rao, a member of Twelfth Lok Sabha, Shri Haroobhai Mehta, a member of Eighth Lok Sabha, Shri Mangal Ram Premi, a member of Seventh, Tenth and Eleventh Lok Sabha and Shri Arangil Sreedharan, a member of Fourth Lok Sabha.

He also made reference to the four security personnel of Delhi Police, Sarvashri Nanak Chand and Ram Pal, ASIs, Om Prakash and Ghan Shyam, Head Constables, Smt. Kamlesh Kumari, Women Constable, CRPF, Sarvashri Jagdish Prasad Yadav and Matbar Singh Negi, Parliament Watch & Ward Security Assistants and Desh Raj, Gardener of CPWD who laid down their lives during terrorists attack on Parliament House on 13th December, 2001.

As a mark of respect to the memory of deceased, members stood in silence for a short while. Subsequently, at 2.39 P.M., the Minister of Home Affairs informed the House that one more person, Shri Vijayendra Singh, Head Constable, Delhi Police injured during terrorists attack on 13 December, 2001 had succumbed to his injuries.

As a mark of respect to the memory of deceased, members stood in silence for a short while.

*11.07 A.M.*

#### **2. Suspension of Question Hour**

The Speaker informed the House that he had received three notices under rule 193 for a short duration discussion on the statement to be made by the Home Minister regarding 'terrorist attack on Parliament House'.

The Speaker further informed the House that in the Leaders' Meeting held today it was decided to

suspend the Question Hour in order to enable the Home Minister to make a statement and thereafter discussion under rule 193 on the statement might be taken up straightaway after papers have been laid on the Table of the House.

After taking the sense of the House, Question Hour was suspended and papers were laid.

### **3. Questions**

The Question Hour having been suspended, Starred Question Nos. 381 – 400 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with answers to Unstarred Question Nos. 4216 – 4445 would be printed in the Official Report for the day.

### **4. Papers Laid on the Table**

The papers were laid on the Table by the following members :-

1. Shri Jagmohan
2. Shri George Fernandes
3. Shri Arun Jaitley
4. Dr. Satyanarayan Jatiya
5. Shri M. Kannappan
6. Shri Santosh Gangwar
7. Dr. Vallabhbai Kathiria
8. Shri v. Dhananjaya Kumar
9. Shrimati Sumitra Mahajan
10. Shrimati Jayawanti Mehta
11. Shri Satya Brata Mookherjee
12. Dr. Raman
13. Shri Gingee N. Ramachandran
14. Shri Bachi Singh Rawat
15. Shri Rajiv Pratap Rudy
16. Shri V. Srenivasa
17. Dr. (Smt.) Rita Verma

### **5. Message for Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th December, 2001 passed the All-India Institute of Medical Sciences (Amendment) Bill, 2001.

#### **6. Bill as passed by Rajya Sabha – Laid on the Table**

*The All-India Institute of Medical Sciences (Amendment) Bill, 2001.*

#### **7. Report of Public Accounts Committee**

Shri Rupchand Pal presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2001-2002):-

- (1) Twenty-Seventh Report on “Purchase of Residence for Consulate General of India at Frankfurt”; and
- (2) Twenty-Eighth Report on “Calamity Relief Fund”.

#### **8. Report of Committee on Absence of Members from the Sittings of the House**

Shri Ram Sajivan presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House

#### **9. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ratilal Kalidas Varma presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (both in English and Hindi) including Minutes (both in English and Hindi) of the sittings of the Committee relating thereto: -

- (1) Twentieth Report on Ministry of Tribal Affairs “Working of the Tribal Co-operative Marketing Development Federation of India Limited (TRIFED).
- (2) Twenty First Report on Ministry of Social Justice and Empowerment “Allocation of Funds by the Planning Commission for the Welfare of Scheduled Caste and Scheduled Tribe during the 9th Five Year Plan.

#### **10. Reports of the Standing Committee on Labour and Welfare**

Dr. Sushil Kumar Indora presented a copy each of the following reports (Hindi and English

versions) of the Standing Committee on Labour & Welfare:-

- (1) Fifteenth Report on “The Participation of Workers in Management Bill, 1990”.
- (2) Sixteenth Report on Action taken by the Government on the Recommendations/Observations contained in the Eleventh Report of the Standing Committee on Labour and Welfare on Ministry of Labour- Demands for Grants-2001-2002.
- (3) Seventeenth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Twelfth Report of the Standing Committee on Labour and Welfare on Ministry of Social Justice and Empowerment- Demands for Grants-2001-2002.
- (4) Eighteenth Report on Action Taken by the Government on the recommendations/Observations contained in the Thirteenth Report of the Standing Committee on Labour and Welfare on Ministry of Tribal Affairs – Demands for Grants-2001-2002.

#### **11. Report of the Railway Convention Committee**

Shrimati Bhavnaben Chikhalia presented Third Report (Hindi and English versions) of the Railway Convention Committee on ‘Construction of new Broad Gauge line between Kolayat and Phalodi on Strategic Consideration’ along with Minutes relating thereto.

#### **@12. Joint Committee on Stock Market Scam and Matters relating thereto**

\*Motion regarding Report of Joint Committee on Stock Market Scam and Matters Relating Thereto – Extension of time

Shri Prakash Mani Tripathi moved the following motion :-

“That this House do further extend upto the end of the Budget Session of 2002, the time for presentation of the Report of the Joint Committee on Stock Market Scam and Matters Relating Thereto.”

The motion was adopted.

#### **\$ 13. Reports of the Standing Committee on Human Resource Development**

Dr. Ram Chandra Dome laid on the Table a copy each (Hindi and English versions) of the Hundred-twelfth and Hundred-thirteenth Reports of the

Standing Committee on Human Resource  
Development on Medical Education and Technical  
Education, respectively.

*11. 12 A.M.*

#### **14. Statement by Minister**

The Minister of Home Affairs made a statement  
regarding 'terrorist attack on Parliament House'.

*11.23 A.M.*

#### **15. Discussion Under Rule 193**

Time available : 6 hrs.  
Time taken : 5 hrs. 33 mts.  
Balance : 27 mts.

The Speaker informed the House that Shri Ramji Lal  
Suman who had secured first place in the ballot for  
initiating discussion Under Rule 193 on the statement  
of the Home Minister regarding "terrorist attack on  
Parliament House" had requested him that Shri  
Mulayam Singh Yadav might be permitted to initiate  
discussion on his behalf and that he had acceded to  
his request.

Accordingly, Shri Mulayam Singh Yadav raised a  
discussion.

The following members took part in the debate :-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Shivraj V. Patil

*(Lok Sabha adjourned at 1.12 P.M. and re-  
assembled at 2. 15 P.M.)*

- (3) Shri Anant Gangaram Geete
- (4) Shri Somnath Chatterjee
- (5) Shri Chandrashekhar
- (6) Shri K. Yerrannaidu
- (7) Kum. Mamata Banerjee
- (8) Shri Priya Ranjan Dasmunsi
- (9) Shri Omar Abdullah
- (10) Shri Raashid Alvi
- (11) Shri Adhi Sankar
- (12) Shri P.H. Pandian
- (13) Shri Prabhunath Singh
- (14) Shrimati Kanti Singh

The discussion was not concluded.

*2.15 P.M.*

#### **17. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

(1) Shri Namdeo Harbaji Diwathe regarding need to review Crop Insurance Scheme to provide benefits to poor farmers.

(2) Shri Prahlad Singh Patel regarding need to include Lodhi Caste in the list of backward classes in Maharashtra.

(3) Shri Y.G. Mahajan regarding need to develop Jalgaon railway station in Maharashtra as a model railway station.

(4) Dr. Sanjay Paswan regarding need for early setting up of a firing range in Rajauli region of Nawada district in Bihar and Jharkhand borders.

(5) Shri Swamy Chinmayanand regarding need to carry out repair of Jafrabad – Janghai railway line in Uttar Pradesh.

(6) Shri A. Narendra regarding need to create a separate Telengana State.

(7) Shri Sushil Kumar Shinde regarding need to withdraw import duty on aluminium to protect the interest of small manufacturing units.

(8) Shri Rajo Singh regarding need to improve telephone services in Bihar particularly in rural areas.

(9) Shri Kolar Basvanagoud regarding need to expedite broad gauge conversion work between Kottur and Harihar in Karnataka.

(10) Shri Jagmeet Singh Brar regarding need to recover subsidy overdrawn by Urea manufacturers.

(11) Shri M.V.V.S. Murthi regarding need to amend the Forest (conservation) Act, 1980 with a view to allow coffee plantations in forest area in Andhra Pradesh.

(12) Shri C.N. Singh regarding need for construction of a railway bridge at Chilbilla Railway crossing in Pratapgarh district, Uttar Pradesh.

(13) Advocate Suresh Ramrao Jadhav (Patil) regarding need for continuance of scheme of food for work and the Sampurna Gramin Rojgar Yojna in Maharashtra.

(14) Shri Brahma Nand Mandal regarding need to accord sanction to the proposal of

Government of Bihar for setting up of an industrial Development Centre at Munghyr.

(15) Shri Prabodh Panda regarding need to sanction the projects of Government of West Bengal for protection of Digha sea beach from severe erosion.

6.04 P.M.

*(Lok Sabha adjourned till 11 AM on Wednesday, the 19th December, 2001)*

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**G.C. MALHOTRA,**  
*Secretary-General*

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@ At 6.01 P.M.

\* Memorandum giving reasons for extension of time circulated separately.

\$ At 6.03 P.M.

## LOK SABHA

### BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 19, 2001/ Agrahayana 28, 1923 (Saka)

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#### No.193

*11 A.M.*

#### **1. Observation by the Speaker regarding Suspension of Question Hour**

The Speaker made the following observation :-

“As the House is aware, the Question Hour was suspended yesterday as per the consensus arrived at the Leaders meeting held yesterday, to enable the Home Minister to make a statement regarding terrorist attack on Parliament House immediately after laying of papers on the Table. A discussion under rule 193 on the statement, which was straightaway taken up, remained inconclusive yesterday.

In keeping with the spirit in which the Question Hour was suspended yesterday, if the House agrees the Question Hour may be suspended today as well to facilitate resumption of the discussion after laying of papers on the Table listed in the agenda paper”.

After taking the sense of the House, Question Hour was suspended and papers were laid.

#### **2. Questions**

The Question Hour having been suspended, Starred Question Nos. 401 – 420 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with answers to Unstarred Question Nos. 4446 – 4675 would be printed in the Official Report for the day.

*11.02 A.M.*

#### **3. Papers Laid on the table office**

Papers were laid on the Table by the following :-

1. Shri T.R. Baalu
2. Shri Pramod Mahajan
3. Shri Kariya Munda
4. Dr. C.P. Thakur
5. Maj. Gen. (Retd.) B.C. Khanduri, A.V.S.M.
6. Shrimati Vasundhara Raje

7. Shri Santosh Gangwar
8. Shri Shripad Yesso Naik
9. Shri Omar Abdullah
10. Shri Tapan Sikdar

#### **4. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- (1) Shri S.B.P.B.K. Satyanarayana Rao 10 August, 2001 to 31 August, 2001
- (2) Shri S.D.N.R. Wadiyar 19 November, 2001 to 10 December, 2001.
- (3) Shri Ashok Kumar Singh Chandel 6 August, 2001 to 31 August, 2001 and 19 November, 2001 to 19 December, 2001.
- (4) Dr. Nitish Sengupta 5 December, 2001 to 19 December, 2001.

#### **5. Second report of the pay committee on allowances, amenities, facilities, etc. and other issues in respect of employees of Rajya Sabha and Lok Sabha Secretariats**

Secretary-General laid on the Table the Second Report (Hindi and English versions) of the Parliamentary Pay Committee on allowances, amenities, facilities, etc. and other issues in respect of employees of Rajya Sabha and Lok Sabha Secretariats which was presented by the Chairman of the Committee to the Speaker, Lok Sabha on 30th August, 2001.

#### **6. Study Reports of Committee on Public Undertakings**

Prof. Vijay Kumar Malhotra laid on the Table the Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings in respect of the following Public Undertakings:-

- (1) National Textile Corporation (TN&P) Limited
- (2) Export Credit Guarantee Corporation of India Limited
- (3) National Fertilisers Limited
- (4) Fertilisers and Chemicals Travancore Limited
- (5) Kochi Refineries Limited

#### **7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Thawar Chand Gehlot laid on the Table the Tour Report (Hindi and English version) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

## **8. Report of the Committee on Petitions**

Shri Basudeb Acharia presented the Twelfth Report (Hindi and English versions) of the Committee on Petitions.

## **9. Minutes of the Committee on Petitions**

Shri Basudeb Acharia laid on the Table of the House the Minutes (Hindi and English versions), of the First to Twenty-Ninth Sitzings of the Committee on Petitions (Thirteenth Lok Sabha).

## **10. Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution**

Shri Devendra Prasad Yadav presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:-

(1) Thirteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Tenth Report on Demands for Grants (2001-2002) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

(2) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report on Demands for Grants (2001-2002) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).

## **11. Report of the Standing Committee on Petroleum & Chemicals**

Shri Mulayam Singh Yadav presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on action taken by the Government on the recommendations contained in the Twelfth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Demands for Grants-(2001-02) of the Ministry of Petroleum and Natural Gas.

## **\*12. Report of the Joint Committee on the Patents (Second Amendment) Bill, 1999**

Shri Anant Gangaram Geete presented the Twenty-Sixth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development (2001) on Pradhan Mantri Gram Sadak Yojana (PMGSY).

### **13. Report of the Joint Committee on the Patents (Second Amendment) Bill, 1999**

Shri Kharabela Swain laid on the Table a copy of the Report (Hindi and English versions) of the Joint Committee on the Patents (Second Amendment) Bill, 1999.

### **14. Report of the Standing Committee on Home Affairs**

Shri Anadicharan Sahu laid on the Table a copy of the Eighty-third Report (Hindi and English versions) of the Standing Committee on Home Affairs on Personnel Policies of Central Industrial Security Force and Central Secretariat Service.

### **15. Reports of the Standing Committee on Industry**

Shri A.C. Jose laid on the table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry:—

- (1) 60th Report on the Action Taken by the Government on the recommendations contained in the 44th Report of the Standing Committee on Industry on "Performance Review of the BYNL Group of Companies"
- (2) 61st Report on the Action Taken by the Government on the recommendations contained in the 46th Report of the Standing Committee on Industry on the memorandum of understanding (MOU) system in Telecom. Sector pertaining to the Ministry of Heavy Industries and Public Enterprises;
- (3) 62nd Report on the Action Taken by the Government on the recommendations contained in the 48th Report of the Standing Committee on Industry on Demands for Grants (2001-2002) pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises" ; and
- (4) 63rd Report on the Action Taken by the Government on the recommendations contained in the 49th Report of the Standing Committee on Industry on Demands for Grants (2001-2002) pertaining to the Ministry of Small Scale Industries and Agro & Rural Industries"

*11.07 P.M.*

### **16. Discussion Under Rule 193**

Time taken : 9 hrs. 08 mts.

Discussion on the statement made by the Home Minister regarding 'terrorists attack on Parliament House' raised by Shri Mulayam Singh Yadav on the 18th December, 2001, continued.

The following members took part in the debate :-

- (1) Shri G.M. Banatwalla
- (2) Shri Devendra Prasad Yadav
- (3) Shri Sharad Pawar
- (4) Smt. Sonia Gandhi
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Sanat Kumar Mandal
- (7) Shri Mohan Rawale
- (8) Shri Vaiko
- (9) Shri Amar Roypradhan
- (10) Prof. Ummareddy Venkateswarlu
- (11) Shri Prabodh Panda
- (12) Dr. Sushil Kumar Indora

*(Lok Sabha adjourned at 1. 38 P.M. and re-assembled at 2. 40 P.M.)*

- (13) Shri Ramdas Athawale

Shri L.K. Advani replied to the discussion.  
The discussion was concluded.

**@ 17. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Shivraj Singh Chauhan regarding need to connect national Highway No. 12 at Sultanpur with National Highway No. 86 at Rahatgarh and declare it as a National Highway.
- (2) Dr. Laxminarayan Pandeya regarding need to provide financial assistance to Government of Madhya Pradesh for drought relief in the State.
- (3) Shri Ravindra Kumar Pandey regarding need to improve telephone services in Giridih, Dhanbad and Bokaro districts in Jharkhand.
- (4) Prof. Rasa Singh Rawat regarding need to exempt marble industry from excise duty in Rajasthan.
- (5) Smt. Jaskaur Meena regarding need for effective steps to preserve and protect the art objects of Timangarh Fort in Rajasthan.

(6) Shri Ram Naresh Tripathee regarding need for early conversion of rail line between Chhindwara and Nainpur in Madhya Pradesh into broad gauge.

(7) Shri Madhusudan Mistry regarding need for commissioning new broad gauge rail line between Kapadwanj and Modasa in Western region for traffic.

(8) Shri Vilas Muttemwar regarding need to provide special grant to the Government of Maharashtra for providing better civic amenities in Nagpur city.

(9) Shri Iqbal Ahmed Saradgi regarding need to take steps for early completion of Gulbarga-Bidar new railway line project in Karnataka.

(10) Prof. (Smt.) A.K. Premajam regarding need for early clearance of the proposal for construction of Dharmadam bridge on proposed Tellichery-Mahe bypass in Kerala.

(11) Shri Ramji Lal Suman regarding need to take concrete steps for effective implementation of poverty alleviation programmes in the country.

(12) Shri Ram Sajivan regarding need to review the implementation of Drought Prone Area Programme in Chitrakut and Banda districts of Uttar Pradesh.

(13) Dr. V. Saroja regarding need to implement the scheme of social security for women farm workers throughout the country particularly in Tamil Nadu.

(14) Dr. C. Krishnan regarding need to revive textile mills in Pollachi Parliamentary Constituency, Tamil Nadu.

(15) Shri Sanat Kumar Mandal regarding need to provide better telecommunication facilities in Sunderbans area, West Bengal.

*3.31 P.M.*

### **18. Announcement by the Speaker**

The Speaker made the following announcement:-

“Hon. Members, as mentioned by the hon. Home Minister, I may inform the House that in the aftermath of terrorist attack on the Jammu & Kashmir Legislative Assembly, on the 1st October, 2001, under my directions an Expert Group of security professionals comprising representatives from the Delhi Police, the Special Protection Group, the CRPF, the Intelligence Bureau and the Parliament Security was constituted on the 10th October 2001.

The Expert Group has had as many as ten meetings and has since presented its report. I have discussed the report with the Lt. Governor, Delhi; Secretary (Internal Security); Commissioner of Police, Delhi; Director, Intelligence Bureau; and Inspector-General of the Special Protection Group. I propose to constitute a Steering Committee of officials and a Parliamentary Committee of hon. Members to guide the Steering Committee for speedy implementation of the report.

I may also add that during the last two months, after the attack on Jammu and Kashmir Legislative Assembly, field inspections of the Parliament Complex have been taken by me, Secretary-General and the Expert Group. All arrangements for strengthening the security in the Parliament House are being taken by us from time to time”.

### **19. Valedictory Reference**

The Speaker made valedictory reference on the conclusion of Eighth Session of Thirteenth Lok Sabha.

3. 43 P.M.

### **20. National Song**

The National Song was played.

*(Lok Sabha adjourned sine die at 3.44 P.M.)*

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**G.C. MALHOTRA,**  
*Secretary-General*

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\* At 1.37 P.M.

@ At 2.40 P.M.